



CORRECTED AS ON 27/01/2021
LEGISLATIVE ASSEMBLY OF THE STATE OF GOA
THIRTEENTH SESSION, 2021

LIST OF UNSTARRED QUESTIONS FOR ANSWER
ON 27TH JANUARY, 2021

TOTAL NUMBER OF LAQS: 175

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* The name of Shri Antonio Caetano Fernandes is bracketed and shown in unstarred LAQ 004.

** Transfer of LAQ to other day's LAQ list.

*** Transfer of LAQ from other day's LAQ list.



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SHRI ALEIXO REGINALDO LOURENCO

AREA MARKED UNDER PRIVATE FOREST

001. WILL the Minister for Forests be pleased to state:

- (a) the details of area put under private forest in the villages of Curtorim, Raia, Camurlim, Rachol and Housing Board part colony in Curtorim Constituency;
- (b) the number of objections that have been received and its status;
- (c) the criteria followed to mark Private Forest and whether all are under as per criteria; furnish details;
- (d) the number that will be struck down after objections and suggestions on the genuine basis of objections; and
- (e) the procedure adopted to remove areas under Private Forest?

SHRI ALEIXO REGINALDO LOURENCO

INSTALLATION OF NEW TRANSFORMER IN CURTORIM
CONSTITUENCY

002. WILL the Minister for Power be pleased to state:

- (a) whether new installation of transformer has been considered for Curtorim Constituency;
- (b) if yes, furnish details of pending installation;
- (c) whether underground cabling is to be considered for Curtorim Constituency; if so, furnish details of which village will be taken up first; and
- (d) whether replacing of old poles and shifting of existing poles has been considered under MLA quota?

SHRI ALEIXO REGINALDO LOURENCO

SCRAPYARD EXISTING IN ARLEM RAI A VILLAGE

003. WILL the Minister for Revenue be pleased to state:

- (a) the details of scrap yard that exists in the Arlem Raia Village near Simplicio House at Gonsia complex;
- (b) whether there was any complaint on the same; if so, furnish details of both that was made to Collector and Department;
- (c) the status of complaint and when the Government will remove the scrapyard existing in residential areas; and
- (d) whether there are any scrap yards in Raia Village?

SHRI ALEIXO REGINALDO LOURENCO

SHRI ANTONIO CAETANO FERNANDES

JOB ON COMPASSIONATE GROUND

004. WILL the Minister for Personnel be pleased to state:

- (a) the number of cases received by the Personnel Department from 2014 till date;
 - a. furnish Department-wise cases on harness ground received by the Department;
 - b. the name and address of the applicants constituency wise;
- (b) the number of cases disposed/settled of the applicants, constituency-wise with place of posting and name of the Department;
- (c) the number of application rejected and the reason thereof; furnish details;
- (d) the number of cases pending as on date and the reason for it;
- (e) the time Government required to settle the individual cases; furnish details;
- (f) the number of applications of the deceased member that have requested to keep on hold for being minor; quote the rule under which it is kept on hold if any as on date;
- (g) furnish the detail criteria adopted by the Government to apply for the job on harness ground; the income slab that has been fixed by the Government for award of job on compassionate ground; the manner it is calculated;
- (h) whether the slab of income increases as per the implementation of the Pay Commission; if so, furnish details of slab in 5th Pay Commission and 6th Pay Commission; and the slab fixed by the Government under 7th Pay Commission; furnish details;
- (i) the reason for the present income slab of Rs. 3.5 lacs and not enhanced to Rs. 4 lacs as it is depriving the poor family of the deceased persons on the ground of continuous inflation in Goa;

- (j) whether the Government has any plans or initiated necessary action to allocate priority to those family who are financially weak and in need of job, furnish details; and
- (k) whether any other alternative arrangement is available to take care of financially weak family of deceased Government servant to take care of their livelihood, furnish details?

SHRI ALEIXO REGINALDO LOURENCO

ESTIMATES PREPARED AND WORKS PREPARED

005. WILL the Minister for Water Resources be pleased to state:

- (a) the list of survey estimates prepared and works executed during the entire survey period by Mr. M. Kurbet, Surveyor of works, Smt. Nayana Kulkarni, Assistant surveyor of works, Smt. Neha Gaad, Junior engineer;
- (b) furnish the copies of the Biometric attendance of Mr. M. Kurbet, Surveyor of works, Smt. Nayana Kulkarni, Assistant surveyor of works, Smt. Neha Gaad, Junior engineer of last five years along with IN and OUT timings;
- (c) the copies of the movement Register of Mr. M. Kurbet, Surveyor of works, Smt. Nayana Kulkarni, Assistant surveyor of works, Smt. Neha Gaad, Junior engineer for last five years;
- (d) furnish the list of Mhadai / Mhadai water dispute related works done by Mr. M. Kurbet, Surveyor of works, Smt. Nayana Kulkarni, Assistant surveyor of works, Smt. Neha Gaad, Junior engineer; the number of hearings of Mhadai Water Dispute Tribunal attended by the above officials at Delhi; and
- (e) furnish the list of posting of the above officials during the entire service period and list of period of working arrangement of the above officials?

SHRI ALEIXO REGINALDO LOURENCO

**WORK PROPOSAL SUBMITTED FROM CANACONA
CONSTITUENCY**

006. WILL the Minister for Water Resources be pleased to state:

- (a) whether Government is aware that many developmental work (estimates) proposals/work priorities are submitted to the Water Resources Department from Canacona Constituency since 2017-till date;
- (b) if so, furnish the list of work (estimates) submitted to the department since 2017 till date; and
- (c) furnish the list of works pending for administrative approval with reason for pendency and works for which administrative approval already issued, list of tendered works; list of works pending for

expenditure sanction; list of works for which expenditure sanctioned already issued; list of work with work order issued; list of work in progress and works completed since 2017 till date?

SHRI ALEIXO REGINALDO LOURENCO

MUTATION OF PLOTS IN SURVEY NO. 76/5

007. WILL the Minister for Revenue be pleased to state:

- (a) whether plots made and purchased in survey No. 76/5 of village Assonora Bardez Taluka originally belonged to Nandkishore Sinari but subsequently purchased/developed/sold by S/Shri Vishwanath Morajkar, Altaf S. Shaikh and Shanker Manerkar by way of sale deed had applied for mutation and whether mutation was done of plots in survey No. 76/5; and
- (b) if so, the number of plots which have undergone the process of mutation till date; furnish details of mutation registration number and copies of Form I & XIV for such divided plots?

SHRI ALEIXO REGINALDO LOURENCO

IMPLEMENTATION OF REPORT OF COMUNIDADE COMMISSION

008. WILL the Minister for Revenue be pleased to state:

- (a) whether Government is in receipt of report submitted by Comunidade Commission;
- (c) if so, the date of receipt of report and furnish copy thereof;
- (d) whether Government has accepted the Commission's report; and
- (e) if so, the steps taken or proposed to be taken to implement the recommendations made in the report that would enable revival of the age-old bodies?

SHRI ALEIXO REGINALDO LOURENCO

STATUS OF LANDS LEASED BY COMUNIDADES IN SOUTH GOA

009. WILL the Minister for Revenue be pleased to state:

- (a) the details of all lands granted on lease/aforamento basis by Comunidades in South Goa in the last five years;
- (b) the details of the mane of grantee, area leased, purpose of grants, annual lease rent (foro) and date of provisional possession in each case;
- (c) the details of current status of utilization of the land and outstanding lease rent payable in each case;
- (d) the time limit within which granted land has to be utilized and maximum extension of time permitted under the Code of Comunidades;

- (e) the details of extension of time granted to any of the leases; and
- (f) the steps taken or proposed to be taken to revert the lands for non-utilization within the stipulated time and for recovery of unpaid lease rent in each case?

SHRI ALEIXO REGINALDO LOURENCO

LAND OCCUPIED BY THE NAVY IN DABOLIM

010. WILL the Minister for Revenue be pleased to state:

- (a) the area of land occupied by the navy at Dabolim, Nerul, Island in Vasco and Angedive island or any other places in the State of Goa; furnish details such as since when it was occupied and what were the terms and conditions of the State Government in giving the land;
- (b) the area of land occupied by military establishment in Bambolim, Navelim, Ponda and other places in the State of Goa; furnish details such as the area occupied by Military and their terms and conditions of the State Government; and
- (c) the area of land acquired and given to various Corporations like ONGC in Bambolim Plateau; the total area of land developed by ONGC; now ONGC is a Private Corporation and they are still holding the land; furnish the reasons in details?

SHRI ALEIXO REGINALDO LOURENCO

PRE LIBERATION PROPERTY OWNERSHIP DOCUMENT

011. WILL the Minister for Revenue be pleased to state:

- (a) furnish the property ownership document from pre-liberation to 31st December, 2020 related to Railway Expansion that have not been mutated and how they continue to define the area on both sides of the existing railway tracks; whether as one parcel or two; and
- (b) furnish the details of the pre-liberation property ownership documents that were mutated after work of laying the railway track commenced in 1881 and define the property limit of the track as railway?

SHRI ALEIXO REGINALDO LOURENCO

CULTIVATION OF SEASONAL VEGETABLES ON FOREST LAND

012. WILL the Minister for Forests be pleased to state:

- (a) whether it is a fact that there is S.T. population/inhabitant in forest area/Wild Life Sanctuaries in Canacona Constituency;
- (b) if so, whether from generations these forest dwellers/S.T. Community grow seasonal vegetables such as chillies, gram, lady fingers etc. on forest land;

- (c) if so, whether the Government has stopped these people from cultivating the seasonal vegetables on forest land; and
- (d) if so, whether the Government intends to allow this tribal people to grow the seasonal crop as per their tradition; if not, the reasons for the same?

SHRI ALEIXO REGINALDO LOURENCO

TIGER POPULATION IN GOA

013. WILL the Minister for Forests be pleased to state:

- (a) furnish the year-wise details of tiger population in Goa for the last 10 years; the number of tigers that died and the reasons for the same;
- (b) the steps the Government has taken to protect tigers; and
- (c) the current population of leopards, cheetahs and other panthers?

SHRI ALEIXO REGINALDO LOURENCO

LOANS AVAILED BY SCHOOLS/EDUCATIONAL INSTITUTES

014. WILL the Minister for Education be pleased to state:

- (a) whether it is a fact that Government/Private aided Primary Schools, Middle Schools, Higher Secondary and Colleges from Canacona Constituency has availed the loan from Government Institutions/Department and Banks; and
- (b) if so, furnish the details such as name of the Schools/Institution with address and amount availed as loan and the amount paid back to the Banks or Government Institutions till date and the Schools which has not paid the loan yet or are placed in defaulter list?

SHRI ALEIXO REGINALDO LOURENCO

TABLA SETS AND HARMONIUM SETS

015. WILL the Minister for Education be pleased to state:

- (a) whether there are any Tabla and Harmonium sets purchased by Goa Music College for the financial year 2018-2019 and 2019-2020; if so;
 - (i) the number of sets purchased;
 - (ii) amount spent per set;
 - (iii) name of the supplier and address;
 - (iv) reasons for buying new sets;
- (b) the total number of Tabla and Harmonium sets available with Goa Music College as on 31st December, 2020;
- (c) whether any Tabla and Harmonium sets are scrapped: if so;
 - (i) the number of sets scrapped;
 - (ii) the amount recovered per set;

- (iii) name of the vendor and address who has purchased the scrap;
- (iv) date of purchase of the Tabla and Harmonium sets which are scrapped; and
- (d) whether there is a committee to decide which sets are to be scrapped; if so furnish details of the committee?

SHRI ANTONIO FERNANDES

MUTATION AND PARTITION CASES IN SANTA CRUZ
CONSTITUENCY

016. WILL the Minister for Revenue be pleased to state:

- (a) the details of the mutation and partition cases pending in the Mamlatdar/Dy. Collector office from Sanata Cruz Constituency;
- (b) the details such as name of party, address, case number with date of entry, Survey number with village name;
- (c) whether any cases pending for partition with area less than 200 sq. mtrs., if so reasons for pendency; and
- (d) whether the Government has any policy to clear the files within a stipulated time limit, furnish details thereof?

SHRI DIGAMBAR KAMAT

MHADEI WATER DISPUTE

017. WILL the Minister for Water Resources be pleased to state:

- (a) the status of Mhadei Water Dispute before the Hon'ble Supreme Court/Mhadei Water Dispute Tribunal pertaining to lifeline of Goa river Mhadei;
- (b) whether the Award given by Mhadei Water Dispute Tribunal is notified by the Government of India, if so, furnish details with a copy of notification;
- (c) the stand taken by the Government in the Supreme Court on Karnataka's request to Hon'ble Apex Court to direct the Government of India to notify the Award by Mhadei Water Dispute Tribunal, furnish details of file noting's, affidavit filed in the Supreme Court pertaining to the said matter;
- (d) the official represented the State in the Supreme Court when the said matter came up for hearing, furnish details with name/s of the Advocate and other Legal Team Members;
- (e) the status of the Kalsa Bhandura Project and others projects proposed by the Karnataka State;
- (f) whether the Government has conducted any inspections of river Mhadei from 2017 till date, if so, give details such as Inspections Report, name of the Officials who conducted the Inspections and Action Taken Report by the Government; and

- (g) whether any diversion of water is done by the Karnataka State from the Mhadei basin, if so, furnish details of the locations at which such diversions are made and quantum of water diverted?

SHRI DIGAMBAR KAMAT

POWER TARIFF

018. WILL the Minister for Power be pleased to state:

- (a) whether any proposal has been submitted by the Department to the Joint Electricity Regulatory Commission to increase the Power Tariff in the State in 2021-22, if so, furnish details with copy of the said proposal;
- (b) whether there is any plan to rationalize the consumer categories and remove benefits of slabs, if so, furnish details;
- (c) the percentage of power consumers in the State, furnish details with Industrial consumers, Commercial consumers and Domestic consumers and
- (d) furnish details of usage of power for Agriculture/Street lighting and Defense establishment in the State?

SHRI DIGAMBAR KAMAT

FISH FESTIVAL

019. WILL the Minister for Fisheries be pleased to state:

- (a) whether the Department has organized Fish Festival in the State from 2017 till date, if so, furnish details with dates of festival, location of the festival venue of the festival etc., furnish details year-wise;
- (b) whether any tenders has been invited to select the Event Management Agency to organize the Fish Festival from 2017 till date, if so, furnish details of tender notice, corrigendum's, minutes of pre-bid meeting, details of Agencies participated in the tender process, details of Agency selected and copies of work orders, furnish details year-wise and event-wise;
- (c) whether estimates were prepared before inviting the tenders, if so, furnish details with entire process followed to prepared the estimates and the scope of work with copies of file noting's, furnish details year-wise and event-wise;
- (d) whether any Committee was constituted to prepare the estimate and the scope of work, if so, furnish details such as name of persons on said Committee with their qualification and other details, furnish details year-wise and event-wise;
- (e) whether the approval from the Finance Department was taken before inviting the tender, if so, furnish details with copies of all relevant file noting's, furnish details year-wise and event-wise; and

- (f) whether any Media Report had appeared in the local dailies of the State alleging irregularities in the tender process of Fish Festival organized by the Department, if so, furnish details of the relevant Media Report and action taken in the same?

SHRI DIGAMBAR KAMAT

COAL HANDLING AT MOORING DOLPHIN

020. WILL the Minister for Environment and Climate Change be pleased to state:

- (a) whether the Goa State Pollution Control Board (GSPCB) recently allowed coal handling at Mooring Dolphin, whether it is fact that one member of the GSPCB went public on national media that the Board deferred the proposal during the meeting but the same stood approved in the minutes, if so, whether the Government has taken note of the same, if so, action initiated by the Government and inquiry ordered in the said matter;
- (b) the present stand of the Goa State Pollution Control Board on the said matter;
- (c) whether the Environmental Clearance/Consent has to obtain to handle coal at Mooring Dolphin (1,2,3,4,5 & 6), if so, whether the GSPCB issued the same, furnish details with copies of file noting's and the clearance/consent given;
- (d) whether the coal handling is currently carried out at Mooring Dolphin, if so, furnish details of quantity handled and time from when the said handling is carried out;
- (e) whether any guidelines are issued by the High Court with regards to handling coal at Port, if so, whether the guidelines were followed by the Port Authorities and Coal Handlers;
- (f) whether the High Court Guidelines are also applicable for handling of coal at Mooring Dolphin 1,2,3,4,5, & 6;
- (g) whether the Government has any mechanism to monitor the coal handling work at the Port and at Mooring Dolphin 1,2,3,4,5 & 6, whether there is any order or guideline issued by the High Court on how to handle coal at Port, if so, whether the same are followed, whether the guidelines are applicable for Coal being handled at Mooring Dolphin 1,2,3,4,5, & 6; and
- (h) whether the Goa Coastal Zone Management Authority (GCZMA) issued permission to Mormugao Port Trust (MPT) to build Mooring Dolphins 1,2,3,4,5, & 6, if so, furnish details with file noting's?

SHRI DIGAMBAR KAMAT

COAL HANDLING AT MPT

021. WILL the Minister for Environment and Climate Change be pleased to state:

- (a) the quantity of coal handled at Murmogao Port Trust for the last 10 years, furnish details of names of the Companies which are handling the Coal at MPT for last 10 years;
- (b) furnish details of quantity of coal handled by each Company for last 10 years at MPT, furnish details year-wise;
- (c) the quantity of coal handling allowed to each Company while giving the consent to operate volume of coal/coke, furnish details of each Company year-wise;
- (d) whether any changes in the quantity has been done with regards to Consent to operate volume, if so, furnish details with dates, relevant file notes of the same;
- (e) whether there has been any excesses of handling of coal by any of these Companies beyond the consent, if so, give details; and
- (f) whether there is any case pending in the Court for excess handling of coal by these Companies, if so, furnish details of each case separately?

SHRI DIGAMBAR KAMAT

COAL TRANSPORTATION THROUGH RIVERS

022. WILL the Minister for Environment and Climate Change be pleased to state:

- (a) whether there is any coal handling at Outer Anchorage/West of Break water, if so, name of the Company and total quantity handled and whether there is any consent given by the GSPCB to handle the same, furnish details with file noting's;
- (b) whether there is any transportation of coal being carried through any of the rivers in the State, if so, furnish details of the same along with details from location from which coal is transported and to which place etc., whether the said transportation is permitted by the Government, if so, furnish details with copies all relevant permission;
- (c) the total quantity of coal being transported through the rivers of the State annually, furnish details of the last 10 years with year-wise details; and
- (d) the specific gravity of coal that is imported through Goa with details, furnish details of each consignment with each vessel year-wise?

SHRI DIGAMBAR KAMAT

PERMISSIONS BY GCZMA

023. WILL the Minister for Environment and Climate Change be pleased to state:

- (a) whether there is any proposal to give clearance for 9 Jetties proposed at various locations in Goa;
- (b) if so, the details of applications received seeking clearances / permissions from Goa Coastal Zone Management Authority with details of each case separately;
- (c) whether the Government has undertaken any scientific study regarding the same;
- (d) if so, the details of copy of the same;
- (e) whether there is any connection between double tracking of South Western Railway (SWR) with the expansion of Berth 5a and 6a at Mormugao Port Trust and deepening of approach channel and future expansion for which public hearings have already happened;
- (f) whether the Government intends to withdraw its application made to Ministry of Environment, Forest and Climate Change (MOEFCC) for Environment Clearance in view of MPT's communication to Ministry of Shipping dropping the deepening of approach channel / turning circle; and
- (g) if so, furnish details of all relevant documents ?

SHRI DIGAMBAR KAMAT

CYBERAGE SCHEME

024. WILL the Minister for Education be pleased to state:

- (a) the details with copies of all relevant document of Cyber age Scheme initiated by the Government with date and year of its notification;
- (b) the total amount spent by the Government on procurement of desktop/laptop/tablets etc. under Cyber age Scheme from inception till date;
- (c) the details from the year 2012 of each tender floated under Cyber age Scheme along with tender number/categories of bidders/comparative chart of bids/winning bid amount/total number of computers/laptops/tablet procured with total amount paid to each bidder for supplies of the same;
- (d) whether the Cyber age Scheme was stopped by the Government;
- (e) if so, the reasons therefor;
- (f) the details of all file noting's with copies of all relevant documents;
- (g) whether the Government has started any other Scheme to replace the Cyber age Scheme;

- (h) if so, the details of all relevant documents with details of expenditure incurred on the same;
- (i) the details of total amount paid with correspondence percentage paid to InfoTech Corporation of Goa to undertake E-tendering of Cyber age tenders as per each tender floated;
- (j) the year wise details of all procurement of all software from Microsoft with details of tenders, bidders, comparative statement of bidders, total units procured, name of supplier, copy of the supplier authorization from Microsoft, copies of Group License from Microsoft for software supplied, total amount paid for each tender from 2010 till date;
- (k) the details of names of students in South Goa who were provided the laptop under Cyber age Scheme during the year 2012-2013 HP 430 Laptop-Serial No.5CB22128CD, Product No.-A3N12PA#ACJ; and
- (l) the action taken by the Department of Education on direction of Hon. Lokayukta in order related to proceeding 15/2013 in the Court of Hon. Lokayukta of Goa ?

SHRI DIGAMBAR KAMAT

**E-TENDERS FLOATED BY INFOTECH CORPORATION OF GOA
FROM INCEPTION**

025. WILL the Minister for Information Technology be pleased to state:

- (a) the total number of tenders released by InfoTech Corporation of Goa from inception of E-tender in figures;
- (b) the total number of tenders in figures released by ITCG which were subsequently withdrawn/cancelled from inception;
- (c) the year-wise details of total number of tenders which were re-tendered after being withdrawn/cancelled from inception;
- (d) the year-wise details of total amount of tender processing fee collected by ITCG for all tenders released by ITG in amounts;
- (e) the year-wise details of total amount of tender processing fee collected by ITCG with lieu to the tenders where subsequently cancelled/ withdrawn
- (f) whether ITCG refund tender processing fee to bidders, for tenders which are cancelled/withdrawn;
- (g) the year-wise details of total amount of tender participation fees collected for tenders which were subsequently cancelled but was not returned to bidders;
- (h) whether ITCG can check/access the technical and financial details uploaded by various bidders in case a particular tender is withdrawn/cancelled;
- (i) the percentage charged by ITCG to various Government departments for undertaking tender process on their behalf with

details of work undertaken by ITCG with respect to each tender issued through ITCG and calculation of particular service fee charged to Government departments along with file notings in relation to the same;

- (j) the details of balance sheet of ITG from inception;
- (k) the name of the entity that controls the meta data for e-tendering system of ITCG;
- (l) the name of the authority in ITCG/Government that can check financial bids of any tender under a special circumstance before the same is opened, if so, reasons therefor;
- (m) the name of vendor who has replaced Keonics along with copy of all file noting's related to appointment and copies of agreements signed with ITTCG; and
- (n) the name of the authority in ITCG/Keonics/new vendor providing tendering service that has overriding rights to access and check all the software in case of any emergency ?

SHRI DIGAMBAR KAMAT

**E-TENDERS FLOATED BY DEPARTMENT OF INFORMATION
TECHNOLOGY (DOIT) FROM INCEPTION**

026. WILL the Minister for Information and Technology be pleased to state:

- (a) the total number of tenders released by DOIT from inception of E-tender in figures;
- (b) the year-wise details of total number of tenders in figures, released by DOIT which were subsequently withdrawn/cancelled from inception;
- (c) the total number of tenders which were re-tendered after being withdrawn/cancelled from inception;
- (d) the year-wise details of total amount of tender processing fee in figures collected by DOIT for all tenders released by DOIT from inception;
- (e) the year-wise details of total amount of tender processing fee which was collected by DOIT towards tenders which were subsequently cancelled/withdrawn/not finalized;
- (f) whether DOIT refund tender processing fee to bidders for tenders are cancelled/withdrawn;
- (g) the year-wise details of total amount of tender participation fees collected by DOIT for tenders which were subsequently cancelled but was not returned to the bidders, information to be provided year-wise from inception;
- (h) whether DOIT/tender support providing vendor check/access the technical and financial details uploaded by various bidders in case a particular tender is withdrawn/cancelled;
- (i) the details of balance sheet of DOIT from inception;

- (j) the name of the authority who controls Meta data for e-tendering system of ITCG;
- (k) which authority in DOIT/Government can check financial bids of any tender under a special circumstance before the same is opened, if so, reasons therefor; and
- (l) the name of the authority in DOIT/tender support providing vendor have overriding rights to access/check all software in case of emergency ?

SHRI DIGAMBAR KAMAT

PERMISSIONS GRANTED FOR CUTTING OF TREES

027. WILL the Minister for Forests be pleased to state:

- (a) whether any permissions are granted by Forest Department/Wildlife Board for cutting of trees for any project such as widening of roads, laying of power transmission lines, doubling of railway tracks;
- (b) the details of copies of all the permissions, relevant file notes thereof;
- (c) whether any permissions are granted by Forest Department/wildlife board for cutting of trees for widening of roads on Margao-Canacona highway passing through Karmal Ghat;
- (d) if so, the details with copies of all permissions, relevant file notes thereof;
- (e) whether the Government is aware of any project coming up in any Wildlife Sanctuary/National Park/Forest land in Goa;
- (f) if so, whether necessary permissions are granted by the Government for the said projects with details of copies of all relevant documents and copies of permissions granted;
- (g) whether Ministry of Environment, Forest and Climate change and Government of India have granted its permissions for the above projects;
- (h) if so, the details with copy of all such permissions and relevant documents;
- (i) the permissions that are required to be taken for any project/activity in forest area with details of copies of relevant Act/Law under which the permissions are required to be taken;
- (j) the status with respect to Committee headed by Jt.Secretary (Revenue) constituted in August 2018 to scrutinize the report on Private Forest rejected by the Government in July 2019 with details of copies of all affidavits, reports and documents submitted to the NGT with regards to said matter;
- (k) whether necessary permissions are obtained from the National Board for Wildlife in accordance with Supreme Court Judgement with regards to Sanctuaries and National Parks; and

- (l) whether any assessment done with regards to impact on Wildlife and Flora and Fauna of the area and number of trees which will be cut due to these projects ?

SHRI DIGAMBAR KAMAT

COURT PREMISES IN GOA

028. WILL the Minister for Law and Judiciary be pleased to state:

- (a) the details of name of premises, location of various Courts in the State;
- (b) the details of Courts which are in rented premises in the State with details such as name of the Owner, area of premises, duration since the said premises are taken on rent and other relevant details;
- (c) the month-wise and year-wise details of rents paid towards hiring of premises for setting up of various Courts in Goa with details of each premises and each Court separately; and
- (d) the details of various Court premises under construction with details of commencement of the work, due date of completion of the work as per the work order, current status of the project, other relevant details and expected date of completion of each project ?

SHRI DIGAMBAR KAMAT

FLIGHTS IN GOA

029. WILL the Minister for Airport be pleased to state:

- (a) the number of flights that have arrived in Goa from 24th March 2020 till date with details of each flight with name of the airlines, flight number, date and time of arrival, date and time of departure etc.;
- (b) the number of passengers that have arrived in Goa from 24th March 2020 till date with details pertaining to each flight with date and time of arrival, details of their nationality and other relevant details;
- (c) the number of International flights that have arrived in Goa from 24th March, 2020 till date with details of each flight from where arrived, name of the airlines, flight number, date and time of arrival, date and time of departure;
- (d) the number of domestic flights that have arrived from 24th March, 2020 till date with details of each flight from where arrived, name of the airlines, flight number, date and time of arrival, date and time of departure;
- (e) the number of flights departed from Goa from 24th March, 2020 till date with details of each flight with name of airlines, flight number, date and time of arrival, date and time of departure; and

- (f) the number of passengers departed from Goa from 24th March 2020 till date with details of each flight with date and time of departure, details of their Nationality and other relevant details ?

SHRI DIGAMBAR KAMAT

RECRUITMENT THROUGH GOA STAFF SELECTION COMMISSION

030. WILL the Minister for Personnel be pleased to state:

- (a) whether the Goa Staff Selection Commission has been set up, if so the details of copy of notification along with all file noting's in the said file;
- (b) the total number of staff recruited by any Department in the year 2020 bypassing the Goa Staff Selection Commission with details such as name, address of person recruited, qualification, post/designation, where recruited and other relevant details;
- (c) the total debt of the Goa Government till date;
- (d) whether the treasury can bear the burden of additional recruitment in the State;
- (e) the details of sources from where the funds will be generated to pay salaries of new recruitment to be taken up;
- (f) whether the Government has taken any decision not to undertake recruitment of staff in 2021 through the Goa Staff Selection Commission; and
- (g) if so, the details of all file noting's pertaining to the said decision ?

SHRI DIGAMBAR KAMAT

R.T.I ACT 2005 ITS ENFORCEMENT AND DETAILS

031. WILL the Minister for Information & Publicity be pleased to state:

- (a) the list of all Departments/Government Autonomous bodies including those in the Government Secretariat along with names of all the Public Information Officers (PIOs) and first appellate authorities, their contact details along with emails of each respectively;
- (b) the list of all Departments/Autonomous bodies including those in the Secretariat who have complied with Section 4 of RTI Act-Obligations Public Authorities on their websites, if not, the details of action taken on them for such noncompliance, furnish the details of each case separately;
- (c) the list of Departments / Autonomous bodies including those in the Secretariat , whose websites are nonfunctional or not updated till date, furnish the details with action taken report on those Department/Autonomous bodies;
- (d) the list of Departments / Autonomous bodies including those in the Secretariat where all records are digitized and can be accessed by

- the general public in digitized format, if not, furnish the details of action taken on them for noncompliance;
- (e) the list of all Departments/Autonomous bodies including at Secretariat levels who are accepting RTI applications and appeals on line, if not, the details of action on them for non-compliance ;
 - (f) the details of total number of RTI applications received by the Government from 2017 till date, furnish the details Department wise and month and year wise;
 - (g) as per statue, can office memorandum over rule the stipulations of the RTI Act ;
 - (h) the Government aware that information is denied by Department in the Secretariat specially Health, Personnel, General Administration Department, Revenue, Industries etc. based on some ministry of Personnel Office Memorandum No 10/2/2008-IR dated 01/06/2009 with regards to transfer of RTI application under section 6(3) of the RTI which was ruled against by the Chief Information Commissioner; and
 - (i) the PIOs obligated to provide information in digital format in a CD to any applicant as is being provided to the Legislative Assembly of Goa ?

SHRI DAYANAND RAGHUNATH SOPTE
PROJECTS UNDERTAKEN BY WATER RESOURCES DEPARTMENT
IN MANDREM CONSTITUENCY

032. WILL the Minister for Water Resources be pleased to state:

- (a) the total number of proposals received by Water Resources Department in Mandrem Constituency from 2017 till date with details thereof;
- (b) the total number of projects undertaken by Water Resources Department in Mandrem Constituency from 2017 till date with details such as;
 - i) the name of the project;
 - ii) the total estimated cost of the project;
 - iii) the number of projects already tendered;
 - iv) the number of projects pending after getting administrative approval;
 - v) the number of projects tendered but not issued out work orders;
 - vi) the number of works order issued of different projects but the work not started; and
 - vii) the number of projects completed?

SHRI DAYANAND RAGHUNATH SOPTE

**PROPOSAL FOR POWER TRANSFORMER IN MANDREM
CONSTITUENCY**

033. WILL the Minister for Power be pleased to state:

- (a) the details of transformers installed in Mandrem Constituency with locations, estimated cost, tendered cost, work order issued date, date of installation since 2017 till date;
- (b) the details of transformer up gradation / maintenance carried out in Mandrem Constituency with location, estimated cost, tendered cost, work order issue, date of maintenance/up gradation since 2017 till date;
- (c) whether any proposal for installations of transformers is pending with the Government to supply uninterrupted power in the various villages of Mandrem Constituency and if so, the details of the pending proposals with pendency;
- (d) the present status of the proposals; and
- (e) the time frame by which the proposed works will be completed ?

SHRI DAYANAND RAGHUNATH SOPTE

**COMMERCIAL POWER CONSUMERS FROM MANDREM
CONSTITUENCY**

034. WILL the Minister for Power be pleased to state:

- (a) the total number of Commercial Power Consumers in Mandrem Constituency till date;
- (b) the details village-wise with names and addresses of the Commercial consumer with type of connection, date of release of connection and average usage of load per month from 1st January 2020 till date;
- (c) the number of applications received for Commercial connection from Mandrem Constituency since 1st January 2020 till date, furnish the details such as name and address of the Commercial consumer, type of connection, date of application for connection, stats of connection and if released, date of release of the connection;
- (d) whether any application for commercial connection is pending from Mandrem constituency, if so, furnish the reasons for pendency; and
- (e) the revenue generated year wise of commercial Div-XVII, Mapusa, Sub Div-III, Agarwada and Div-XVII, Mapusa, S/D-I, Pernem from 2017 till date, furnish the details village wise ?

SHRI DAYANAND RAGHUNATH SOPTE

**POWER TRANSFORMER INSTALLED BY PRIVATE HOTELS /
VILLAS / BUILDINGS IN MANDREM CONSTITUENCY**

035. WILL the Minister for Power be pleased to state:

- (a) the total number of power transformers installed by private hotels/ villas/buildings/any other organization/party in Mandrem Constituency;
- (b) the details of power transformers installed by private hotels / villas / buildings/ any other organization / party in Mandrem Constituency with name of the hotels / buildings / any other organization / party, location, cost, date of installation since 2017 till date;
- (c) whether any proposal for installation of new private transformers is received from any private hotels/ buildings / any other organization / party in Mandrem Constituency; and
- (d) if so, furnish the details such as name of the hotels/ buildings/ any other organization / party, locations, cost, status of the proposal?

SHRI DAYANAND RAGHUNATH SOPTE

**REGISTRATION OF BENEFICIARY UNDER THE GOA BUILDING
AND OTHER CONSTRUCTION WORKERS WELFARE BOARD**

036. WILL the Minister for Labour and Employment be pleased to state:

- (a) the present status of the complaint filed before Lokayukta alleging that the workers who were neither labourers nor construction workers, were made beneficiaries of the financial support meant for construction workers to help them tide over the loss of wages caused due to Covid pandemic under Goa Building and other construction workers Welfare Board; and
- (b) the present status of registration of new beneficiaries under the Goa Building and Other Construction Workers Welfare Board ?

SHRI FRANCISCO SILVERIA

REGISTERED PRIMARY SCHOOLS IN ST. ANDRE CONSTITUENCY

037. WILL the Minister for Education be pleased to state:

- (a) the number of registered Primary Schools and Pre- Primary schools existing in St. Andre Constituency, furnish the names;
- (b) the number of Primary Schools in St. Andre Constituency receiving Government grant in Aid, furnish the names with address;
- (c) the amount of grant in Aid paid to each school, furnish the details with name of schools; and
- (d) the medium of Instruction adopted by these Schools ?

SHRI FRANCISCO SILVERIA

OFFLINE CLASSES FOR SCHOOLS

038. WILL the Minister for Education be pleased to state:

- (a) whether the Government propose to start offline teaching in Schools for all classes during the pandemic times;
- (b) if so, the details thereof;
- (c) whether the Government is conducting frequent checks to find out whether SOPs are being followed by Schools for the ongoing offline classes std. X;
- (d) whether all the Schools provide hygienic drinking water to the students;
- (e) whether all the Schools are regularly sanitizing the classrooms and the School premises;
- (f) whether the Government provides sanitizers and immunity tablets to Schools, if so, submit the details if no, the reasons thereof; and
- (g) whether medical officers are being deputed regularly to Schools to check the health of students and teachers, if so, how frequent are the visits of medical officers, please specify?

SHRI FRANCISCO SILVEIRA

WHOLE DAY SCHOOLS DURING PANDEMIC

039. Will the Minister for Education be pleased to state:

- (a) Whether the Government has plans to implement whole day School system during this pandemic to enable all students to receive offline teaching;
- (b) Whether schools will be directed to divide classes into small groups by following SOP's to impart quality education; and
- (c) Whether the Government proposes to implement some smart plans for the proper administration of Schools during the Covid-19 period; please specify?

SHRI FRANCISCO SILVEIRA

REVENUE COLLECTED FROM CONSUMERS OF ST ANDRE

040. Will the Minister for Power be pleased to state:

- (a) the details of the revenue collected year wise in St. Andre Constituency from various sources by the Government from 2017 till date such as;
 - (i) through domestic electricity charges;
 - (ii) through commercial electricity charges;
 - (iii) through agriculture consumption; and
- (b) whether the Government will drop the plan of increasing the Power Tariff as this will be a burden on the people of Goa; please specify?

SHRI FRANCISCO SILVEIRA

AREA UNDER MANGROVES IN ST ANDRE

041. Will the Minister for Forests be pleased to state:

- (a) the area covered under mangrove forests in St.Andre Constituency;
- (b) whether any cases of cutting of mangroves have been registered in St. Andre Constituency; and
- (c) if so, furnish the details along with the names of the accused and action initiated against the accused with details thereof?

SHRI FRANCISCO SILVEIRA

POST CREATED FOR DIFFERENT DEPARTMENT

042. Will the Minister for Administrative Reforms be pleased to state:

- (a) the number of proposals received from various Departments since 01/01/2017 for creation of posts;
- (b) the number of posts approved by Administrative Reforms Department with the names of the Departments;
- (c) whether the posts created are on regular basis or on contract; and
- (d) furnish the details of posts filled since 01/01/2017 Department wise?

SHRI FRANCISCO SILVEIRA

**ERECTION OF POWER TRANSFORMERS IN ST ANDRE
CONSTITUENCY**

043. Will the Minister for Power be pleased to state:

- (a) the efforts being made by the Government to improve the power supply in St. Andre Constituency; furnish the details;
- (b) whether the Government will commence the work of erection of new transformers centres in villages of Neura, Bambolim and Agassaim in St. Andre Constituency;
- (c) the time frame for the completion of the work;
- (d) whether the estimates are prepared for conversion of 33KV overhead Pilar single circuit line to underground network by laying of 33KV-400 Sqmm underground cable from Bambolim substation to Pilar Substation;
- (e) if so, furnish the details;
- (f) if not reasons for pendency; and
- (g) specify the probable date of commencement and completion of the work as this is important for the improvement of power supply in St.Andre Constituency?

SHRI FRANCISCO SILVEIRA

MUTATIONS COMPLETED IN ST ANDRE

044. Will the Minister for Revenue be pleased to state:

- (a) the details of mutation applications from St. Andre Constituency received by the Department from 01/01/2017 till date;
- (b) the details such as number of mutations completed, the name and address recorded on Form I and XIV and date of application; and
- (c) the number of pending applications with names and addresses with reasons thereof?

SHRI FRANCISCO SILVEIRA

UNIFORMITY IN WAGE RATES

045. Will the Minister for Labour and Employment be pleased to state:

- (a) whether the Government is aware of Goan exploitation by migrant workers charging high wages due to labour shortage caused by exodus by migrant workers from the State; and
- (b) whether the Government will take some action to regulate the wages of the daily workers to bring in uniformity in wages to protect Goans with details of the measures?

SHRI GLEN TICLO

NOC FOR LAND CONVERSION

046. Will the Minister for Forests be pleased to state:

- (a) the maximum time frame for grant of NOC of Forest Department; furnish the copy of the relevant extract of the notification of the Goa (Right of Citizens to time Bound Delivery of Public Services) Act, 2013;
- (b) the measures taken by Government to ease up the process of grant of NOC of the Forest Department;
- (c) the total number and details of the offices set up by the Government for grant of NOC;
- (d) whether is it compulsory for all the applications have to be referred to the office of the Forest Department in Ponda which is time consuming and causes lot of hardship to the public at large; and
- (e) in-case the NOC is not issued in the specified time frame, the punishment prescribed against default?

SHRI GLEN TICLO

TRANSFORMERS INSTALLED IN ALDONA CONSTITUENCY

047. WILL the Minister for Power be pleased to state:

- (a) the number of transformers installed in Aldona Constituency since March 2012 to December 2020;
- (b) the details of the transformers installed mentioning the voltage and place of installation;
- (c) whether any new installation is under process; and
- (d) if so, furnish details?

SHRI JAYESH SALGAONKAR

BOCW COVID-19 SCHEME

048. WILL the Minister for Labour and Employment be pleased to state:

- (a) the number of beneficiaries of the said BOCW Covid-19 Assistance Scheme (list of people registered, their addresses and amounts disbursed be furnished);
- (b) the amount has been disbursed under the BOCW Covid-19 Scheme presently;
- (c) the process followed for registration of individuals (non-labour) as BOCW and who verified the said individuals as BOCW so to allow them reliefs and benefits under the said scheme;
- (d) furnish the details of the individuals (non-labour) who did not meet the criteria/requirements to be registered as labour and avail the benefits under the BOCW Scheme;
- (e) whether the Government has initiated any proceedings to investigate the arbitrary and illegal disbursement of funds to non-labour; if so, the efforts thereof;
- (f) whether the Government has made efforts to hold any officers liable for the arbitrary and illegal disbursement of state funds to non-labour;
- (g) the steps taken by the Government to recover the funds disbursed to individuals who did not qualify to be labour under the BOCW scheme; furnish details;
- (h) whether the Government has tried to rectify the said illegality in disbursement of State funds, if so, whether the true beneficiaries have received the funds;
- (i) whether there was any tender issued by the Government to contract with Labour Net Pvt. Ltd. And appoint them as the agency for the training of the BOCWs, if not, why was tenders issued; and
- (j) on what basis was the contract with Labour Net Pvt. Ltd. Renewed for an additional one year in January 2020 despite the agency not meeting any of its targets laid down by the Government?

SHRI JAYESH SALGAONKAR

PREPARATION OF BRICS SUMMIT IN GOA

049. WILL the Minister for General Administration be pleased to state:

- (a) furnish details of numbers of meeting held to discuss preparation of BRICS summit in Goa;
- (b) furnish details of works undertaken and completed by various Departments and Corporations;
- (c) furnish details of bills raised for above works by various Departments/ Corporations and also details of revised bills raised; why those bills was revised and the amount of money Government saved after revision of bills; and
- (d) furnish details of payments sanctioned/pending/paid on above bills raised by various Departments/Corporation?

SHRI JOSE CARLOS ALMEIDA

REGULARIZATION OF ILLEGAL/UNAUTHORISED STRUCTURES

050. WILL the Minister for Revenue be pleased to state:

- (a) the total number of applications received by the respective Collectors under the Regularization of Illegal/unauthorized Structures Act, furnish details Taluka-wise figures;
- (b) the number of applications received are on private land, Comunidade and Government land;
- (c) the present status of these applications, whether any inspections have been conducted by Mamlatdars/Dy.Collectors or any other Officers; and
- (d) the stand of the Government on structures that are on Comunidade or Government land?

SHRI JOSE CARLOS ALMEIDA

PLAN AND NON PLAN WORKS UNDERTAKEN BY WATER RESOURCES DEPARTMENT IN VASCO CONSTITUENCY

051. WILL the Minister for Water Resources be pleased to state:

- (a) the number of on-going and proposed Plan and Non Plan works undertaken by Water Resources Department in Vasco Constituency during the last 3 year till date;
- (b) the details such as name of works, estimated cost and status of works; and
- (c) the expected date of completion of the said works?

SHRI JOSE CARLOS ALMEIDA

FISHING BAN VIOLATIONS

052. WILL the Minister for Fisheries be pleased to state:

- (a) whether any fishing ban violations were recorded from 1st June 2018 till date;
- (b) if so, the details thereof;
- (c) whether any action has been initiated by the Government against these fishing ban violations, if so, details thereof; and
- (d) the steps taken/proposed to be taken to prevent such violations?

SHRI JOSE CARLOS ALMEIDA

REPLACING THE EXISTING STREET LIGHTS WITH LED STREET LIGHTS IN MORMUGAO TALUKA

053. WILL the Minister for Power be pleased to state:

- (a) whether the department has completed the process of replacing the existing street lights with LED street light in Mormugao Taluka;
- (b) if not, the Constituency-wise details of all the areas where the existing street light are yet to be replaced with LED street lights; and
- (c) the time frame by which the existing street lights will be replaced with LED Street Lights?

SHRI JOSE CARLOS ALMEIDA

PROGRESS REPORT OF CONSTRUCTION OF A FISHING JETTY IN VASCO CONSTITUENCY

054. WILL the Minister for Fisheries be pleased to state:

- (a) the present status and progress report of construction of a fishing Jetty in Vasco Constituency;
- (b) whether the project will be completed within the time frame; and
- (c) if not, the reason thereof?

SHRI JOSE CARLOS ALMEIDA

IMPLEMENTATION OF FISHING BAN IN RIVER ZUARI

055. WILL the Minister for Fisheries be pleased to state:

- (a) whether the Government is aware of illegal Fishing activity carried out in the river Zuari during fishing ban period; if so, the action does the Government intends to, or has initiated to implement the ban; and
- (b) whether the Government intends to shift/Station Coastal Police from below Zuari Bridge to Vasco Bay to keep a check on illegal activity during fishing ban period?

SHRI LUIZINHO FALEIRO

DE-SILTING OF THE RIVER SAL

056. Transferred as Unstarred LAQ No.225 to Captain of Ports to be answered on 28/01/2021.

SHRI LUIZINHO FALEIRO

SWR DOUBLE TRACKING WORK

057. WILL the Minister for Environment and Climate Change be pleased to state:

- (a) whether the SWR obtained the necessary Gram Sabha NOCs from local Panchayats or Municipalities, if so, furnish the copies/exhibits of these NOCs;
- (b) whether the land acquisition process has been adequately carried out;
- (c) whether the landlords have been paid their due compensation prior to starting the work on the acquired land; and
- (d) if so, furnish the details thereon?

SHRI NILKANTH RAMNATH HALARNKAR

**STATUS OF VARIOUS VACANT POST IN PERSONNEL
DEPARTMENT**

058. WILL the Minister for Personnel be pleased to state:

- (a) furnish the number of vacancies that are yet to be filled in the Department till date; and
- (b) furnish category wise such as Officer, UDC, LDC, MTS post vacant till date along with reservation if any?

SHRI NILKANTH RAMNATH HALARNKAR

**STATUS OF VARIOUS VACANT POSTS IN ADMINISTRATIVE
REFORM DEPARTMENT**

059. WILL the Minister for General Administration be pleased to state:

- (a) furnish the number of vacancies that are yet to be filled in the Department till date; and
- (b) furnish category wise such as Officer, UDC, LDC, MTS post vacant till date along with reservation if any?

SHRI NILKANTH RAMNATH HALARNKAR

**STATUS OF VARIOUS VACANT POSTS IN GENERAL
ADMINISTRATION DEPARTMENT**

060. WILL the Minister for General Administration be pleased to state:

- (a) furnish the number of vacancies that are yet to be filled in the Department till date; and
- (b) furnish category wise such as Officer, UDC, LDC, MTS post vacant till date along with reservation if any?

SHRI NILKANTH RAMNATH HALARNKAR

STATUS OF VARIOUS VACANT POSTS IN FOREST DEPARTMENT

061. WILL the Minister for Forests be pleased to state:

- (a) furnish the number of vacancies that are yet to be filled in the Department till date; and
- (b) furnish category wise such as Officer, UDC, LDC, MTS post vacant till date along with reservation if any?

SHRI NILKANTH RAMNATH HARLARNKAR

**STATUS OF VARIOUS VACANT POSTS IN EDUCATION
DEPARTMENT**

062. WILL the Minister for Education be pleased to state:

- (a) furnish the number of vacancies that are yet to be filled in the Department till date; and
- (b) furnish category wise (i.e. Officer, UDC, LDC, MTS, Teachers) post vacant in the Department till date with reservation if any?

SHRI NILKANTH RAMNATH HARLARNKAR

STATUS OF VARIOUS VACANT POSTS IN REVENUE DEPARTMENT

063. WILL the Minister for Revenue be pleased to state:

- (a) furnish the number of vacancies that are yet to be filled in the Department till date; and
- (b) furnish category wise (i.e. Officer, UDC, LDC, MTS) post vacant in the Department till date with reservation if any?

SHRI NILKANTH RAMNATH HARLARNKAR

**STATUS OF VARIOUS VACANT POST IN LABOUR AND
EMPLOYMENT DEPARTMENT**

064. WILL the Minister for Labour and Employment be pleased to state:

- (a) furnish number of vacancies that are yet to be filled in the Department till date; and

- (b) furnish category wise (i.e. Officer, UDC, LDC, MTS) post vacant in the Department till date with reservation if any?

SHRI NILKANTH RAMNATH HARLARNKAR

STATUS OF VARIOUS VACANT POST IN POWER DEPARTMENT

065. WILL the Minister for Power be pleased to state:

- (a) furnish number of vacancies that are yet to be filled in the Department till date; and
(b) furnish category wise (i.e. Officer, UDC, LDC, MTS) post vacant in the Department till date with reservation if any?

SHRI NILKANTH RAMNATH HARLARNKAR

STATUS OF VARIOUS VACANT POSTS IN ENVIRONMENT AND CLIMATE DEPARTMENT

066. WILL the Minister for Environment and Climate Change be pleased to state:

- (a) furnish the number of vacancies that are yet to be filled in the Department till date; and
(b) furnish category wise (i.e. Officer, UDC, LDC, MTS) post vacant in the Department till date with reservation if any?

SHRI NILKANTH RAMNATH HARLARNKAR

STATUS OF VARIOUS VACANT POSTS IN WATER RESOURCE DEPARTMENT

067. WILL the Minister for Water Resources be pleased to state:

- (a) furnish the number of vacancies that are yet to be filled in the Department till date; and
(b) furnish category wise (i.e. Officer, UDC, LDC, MTS) post vacant in the Department till date with reservation if any?

SHRI NILKANTH RAMNATH HARLARNKAR

STATUS OF VARIOUS VACANT POSTS IN FISHERIES DEPARTMENT

068. WILL the Minister for Fisheries be pleased to state:

- (a) furnish number of vacancies that are yet to be filled in the Department till date; and
(b) furnish category wise (i.e. Officer, UDC, LDC, MTS) post vacant in the Department till date with reservation if any?

SHRI NILKANTH RAMNATH HARLARNKAR
STATUS OF VARIOUS VACANT POSTS IN LEGAL METROLOGY
DEPARTMENT

069. WILL the Minister for Legal Metrology be pleased to state:

- (a) furnish number of vacancies that are yet to be filled in the Department till date; and
- (b) furnish category wise (i.e. Officer, UDC, LDC, MTS) post vacant in the Department till date with reservation if any?

SHRI NILKANTH RAMNATH HALARNKAR
STATUS OF VARIOUS VACANT POSTS IN LAW AND JUDICIARY
DEPARTMENT

070. WILL the Minister for General Administration be pleased to state:

- (a) furnish the number of vacancies that are yet to filled in the Department till date; and
- (b) furnish category wise (eg. Officer, UDC, LDC, MTS) post vacant in the Department till date along with reservations if any?

SHRI NILKANTH RAMNATH HALARNKAR
STATUS OF VARIOUS VACANT POSTS IN PLANNING STATISTICS
AND EVALUATION DEPARTMENT

071. WILL the Minister for Planning Statistics & Evaluation be pleased to state:

- (a) furnish the number of vacancies that are yet to filled in the Department till date ; and
- (b) furnish category wise (eg. Officer, UDC, LDC, MTS) post vacant in the Department till date along with reservations if any?

SHRI NILKANTH RAMNATH HALARNKAR
STATUS OF VARIOUS VACANT POSTS IN NRI DEPARTMENT

072. Transferred as Unstarred LAQ No.221 to Home to be answered on 28/01/2021.

SHRI PRASAD GAONKAR
DETAILS OF UNDERGROUND POWER CABLE FOR SANGUEM
CONSTITUENCY

073. WILL the Minister for Power be pleased to state:

- (a) whether the Government has received any proposal to lay underground power cable for Sanguem Constituency, if so furnish details;

- (b) the details of the estimate done for underground cabling of power lines in Sanguem taluka; and
- (c) the proposed time frame for commencement and completion of the project in Sanguem Constituency?

SHRI PRASAD GAONKAR

DETAILS OF ECO SENSITIVE ZONE IN THE STATE

074. WILL the Minister for Forests be pleased to state:

- (a) whether the Government is aware about the villages declared as the Eco- Sensitive Zone in the State, if so, name of the villages;
- (b) the process followed by the Government in declaring the villages as the Eco- Sensitive Zone;
- (c) the reasons for not involving local villagers/farmers and other competent authorities in the process of declaring the villages as the Eco- Sensitive Zone;
- (d) whether the Government is aware that the most of the villages declared as the Eco- Sensitive Zone are located in Tribal localities;
- (e) whether the Government is aware about the day today problems that will have to be faced by these villages in future once it is declared as the Eco-Sensitive Zone, if so, the justification thereof;
- (f) the details of such as Survey number, part number of the areas that comes under Eco- Sensitive Zone; and
- (g) the details names of some villages are deleted from the category of Eco- Sensitive Zone, if so, the reasons thereof ?

SHRI PRASAD GAONKAR

STATUS OF IIT CAMPUS IN THE STATE

075. WILL the Minister for Education be pleased to state:

- (a) the status of the proposed setting up IIT campus in the state;
- (b) furnish details of sites identified in Sanguem Taluka for setting up IIT Campus;
- (c) the reasons for shifting site for IIT Campus from Sanguem to Sattari;
- (d) whether the Government is aware that is strong opposition to the indetified site for the IIT Campus in Melaulim Village of Sattari Tuluka ; and
- (e) whether any effort has been made by the Government to resolve the issues pertaining to IIT Campus?

SHRI PRASAD GAONKAR

**DETAILS OF PENDING ISSUES OF SELAULIM DAM PROJECT
AFFECTED FAMILIES IN SANGUEM CONSTITUENCY**

076. WILL the Minister for Revenue be pleased to state:

- (a) furnish details on steps taken by the Revenue Department to resolve the pending issue of Selaulim Dam Project affected families in Sanguem Taluka ;
- (b) the number of families were displaced from Sanguem Taluka for the Selaulim Dam Project;
- (c) the process done in resolving the issue of project affected families in Sanguem; and
- (d) whether any deadline has been set to resolve this particular issue once for all?

SHRI PRASAD GAONKAR

**DETAILS OF BUSES PROVIDED TO SCHOOL UNDER BALRATH
SCHEME**

077. WILL the Minister for Education be pleased to state:

- (a) the details of buses provided to school under Balrath Scheme;
- (b) the details including name of School, year in which bus was provided, whether any maintenance grant is provided to the Schools with regard to maintenance and repair of the buses;
- (c) if so, the details including amount provided and dates when the fund are provided;
- (d) whether the Department is aware that non maintenance of buses puts the safety of the School Children travelling in the buses at risk;
- (e) if so, the steps taken to ensure that buses are maintained;
- (f) whether the salaries are also provided for the staff like Driver and Conductor/ Cleaner of the Buses;
- (g) if so, details of salaries provided to all such staff from 2017 till date; and
- (h) the total amount spent on all such staff, School wise and Year wise from 2017 to till date?

SHRI PRASAD.S.GAONKAR

THREE CENTRALLY FUNDED EDUCATIONAL SCHEMES

078. WILL the Minister for Education be pleased to state:

- (a) the details of money received by the State Government from crucial three centrally funded educational schemes during last 3 years till date;
 - a. Rashtriya Sarva Shiksha Abhiyan;

- b. Rashtriya Madhyamik Shiksha Abhiyan; and
 - c. Rashtriya Uchchar Shiksha Abhiyan;
- (b) the detail utilization of the money for each village and each town of the State; and
- (c) furnish details of outcome of these schemes thereof?

SHRI PRASAD.S.GAONKAR

**DELAY IN RELEASING GRANTS TO GOVERNMENT SCHOOLS
AND AIDED SCHOOLS**

079. WILL the Minister for Education be pleased to state:

- (a) whether there is any delay in releasing grants to Government Schools and Government aided Schools; and
- (b) if so, furnish details of grants released, pending or yet to be released ?

SHRI PRASAD.S.GAONKAR

**NUMBER OF GOVERNMENT, AIDED AND UNAIDED PRIMARY
SCHOOLS IN THE STATE**

080. WILL the Minister for Education be pleased to state:

- (a) the details of number of Government, aided and unaided Primary Schools in the state;
- (b) whether any steps have been taken by the Government against the closure of Government Primary Schools in the State;
- (c) whether the Government will provide some incentive to Students joining Government Primary schools to avoid the closure of such Schools; and
- (d) the total number of Government Primary Schools with a student strength of less than specified, furnish the details with names and addresses of such Government Primary Schools?

SHRI PRASAD.S.GAONKAR

SHORTAGE OF TEACHERS IN SCHOOL IN THE STATE

081. WILL the Minister for Education be pleased to state:

- (a) whether the Government is aware about the Shortage of Teachers in Government Middle Schools, Government High Schools and Government Higher Secondary Schools in the State ;if so, furnish the details in chart from such as:-
 - i. Individual School wise details;
 - ii. Subject wise Administrative approved teaching staff;
 - iii. Subject wise Permanent Teaching staff;
 - iv. Subject wise Contract basis/Lecture Basic Teaching Staff;

- v. Subject wise number of vacancies of teaching staff; and
- (b) whether Government has taken any steps to fill up the vacant posts of teachers from Government Middle Schools, Government High Schools and Government Higher Secondary Schools in the State and particularly in Sanguem taluka?

SHRI PRASAD GAONKAR

**STAFF EMPLOYED ON DAILY WAGES IN THE FOREST
DEPARTMENT**

082. WILL the Minister for Forests be pleased to state:

- (a) the total number of staff employed on daily wages in the Forest Department;
- (b) the details thereof with names as per seniority, address, date of recruitment, nature of work allotted and placement;
- (c) whether there are any plan to absorb the daily wage staff on a regular basis ; and
- (d) whether any criteria has been adopted by the Government to regularize the service of daily wage staff in the Forest Department?

SHRI PRASAD.S.GAONKAR

**PROPOSAL WITH GOVERNMENT TO TAKE THE CENSUS OF
MONKEY AND PEACOCK IN THE STATE**

083. WILL the Minister for Forests be pleased to state:

- (a) whether the locals residing in different parts of the State are complaining of monkey and peacock menace in their orchards and in their gardens which is destroying and devouring fruits;
- (b) whether there is any mechanism put in place by the Government to keep away monkeys and peacocks entering into the orchard and gardens which create loss to the farmers and gardeners;
- (c) whether the Government has given any assurance that monkey and peacock menace would be controlled in the shortest time; if so, the details thereof;
- (d) whether there is any proposal with Government to take the census of monkey and peacock to control their population; if so, furnish details and if not the reason thereof; and
- (e) whether there is any proposals to compensate the people of Goa for their loss caused by monkeys and peacocks to help them tide with the crisis?

SHRI PRASAD GAONKAR

**NUMBER OF COMMITTEES THAT WERE FORMED BY THE
GOVERNMENT FOR IDENTIFYING PRIVATE FOREST AREAS IN
GOA**

084. WILL the Minister for Forests be pleased to state:

- (a) the total number of Committees that were formed by the Government for identifying Private Forest areas in Goa; furnish details with names of the Committee Members, date of Constitution, order copy, tenure, tenure of the Committee etc.; furnish copies of the Reports prepared by the said Committees;
- (b) whether the reports prepared by the Committees were filed before the Supreme Court of India/NGT, etc.; if so, furnish details with date of furnishing etc. and orders passed by various authorities on this subject matter;
- (c) whether the Government has constituted any review Committee to review Private Forest areas in Goa; if so, furnish details with names of the Committee Members, date of constitution, order copy, tenure of the Committee and mandate of the Committee etc.; furnish copies of the Reports prepared by the said Committees;
- (d) whether any time frame was put on the Committees to submit the Reports; if so, furnish details pertaining to each Committee; and
- (e) whether the Forest Department, Ministry of Forest and any Committee constituted by the Government to identify the Private Forest or any Review Committee issued any letter to any individual/Company etc. for removing their area from Private Forest as identified by the various Committees; furnish details with names of the party, location of the property, area of the property, survey and other ownership details?

SHRI PRASAD GAONKAR

DETAILS OF PROGRESS OF MOPA AIRPORT TILL DATE

085. WILL the Minister for Civil Aviation be pleased to state:

- (a) the progress of Mopa Airport till date;
- (b) the time frame required to complete the work of the Mopa Airport;
- (c) the correspondence of letters written by company to the Civil Aviation Department with copies of letters;
- (d) is there any proposed job creation at Mopa Airport; and
- (e) whether there are any hindrance to start the project on the land?

SHRI PRASAD GAONKAR

THE NAMES AND DESIGNATION OF ALL OFFICERS OF GOA

086. WILL the Minister for Personnel be pleased to state:

- (a) furnish the names and designation of all officers of Goa Civil Service who have not filed their annual returns of assets and liabilities under CCS Conduct Rules in last three years;
- (b) the action taken or proposed to be taken to ensure compliance in the same;and
- (c) furnish a copy of latest annual returns of assets and liabilities submitted by all officers of Goa Civil Services?

SHRI PRAVIN ZANTYE

WORKS IN MAYEM CONSTITUENCY BY WRD

087. WILL the Minister for Water Resources be pleased to state:

- (a) furnish details of number of works completed during the year 2017-18,2018-19,2019-20 till date in Mayem Constituency;
- (b) the details of number of works that have spilled over during the year 2019-20;
- (c) the details of number of new works proposed; and
- (d) the number of works pending with reasons thereof ?

SHRI PRAVIN ZANTYE

TREES POSING DANGEROUS IN MAYEM CONSTITUENCY

088. WILL the Minister for Forests be pleased to state:

- (a) whether the Government has identified the trees that are posing danger to the life and property in Mayem Constituency;
- (b) whether any inspection is conducted or survey is done if so, furnish the details from 2017 till date;
- (c) whether any complaint has been received regarding these dangerous trees from 2017 till date, furnish details; and
- (d) the action taken, with timeframe?

SHRI PRAVIN ZANTYE

WORKS IN MAYEM CONSTITUENCY BY POWER DEPARTMENT

089. WILL the Minister for Power be pleased to state:

- (a) the details of number of works completed during the years 2017-18,2018-19,2019-20 till date in Mayem Constituency;
- (b) the details of number of works that have spill over during the year 2019-20;
- (c) the details of number of new works proposed; and
- (d) the details of works which are awaiting for the financial

expenditure?

SHRI PRAVIN ZANTYE

**IMPROVEMENT OF POWER INFRASTRUCTURE IN MAYEM
CONSTITUENCY**

090. WILL the Minister for Power be pleased to state:

- (a) whether Government has taken any steps of replacement of old electricity lines which are passing through jungles and agriculture fields if so, furnish the details; and
- (b) whether the Government has taken up any proposals of underground cabling in Mayem Constituency if so, furnish the details?

SHRI RAVI SITARAM NAIK

WORK/PROJECT UNDER TAKEN IN PONDA CONSTITUENCY

091. WILL the Minister for Power be pleased to state:

- (a) the total number of work/project are completed or under completion in Ponda Constituency since March 2012; and
- (b) furnish details; name of work/project; estimate cost; date of work order issued and date of completion?

SHRI RAVI SITARAM NAIK

**THE POST OF ADDITIONAL PRESIDENT,
ADMINISTRATIVE TRIBUNAL**

092. WILL the Minister for Law and Judiciary be pleased to state:

- (a) whether the post of Additional President, Administrative Tribunal is vacant if so, since when;
- (b) the timeframe by which the post will be filled, what is the process of filling of the said posts; and
- (c) the total number of pending cases before the Administrative Tribunal for South Goa and North Goa?

SHRI RAVI SITARAM NAIK

ILLEGAL HILL CUTTING AND TREE CUTTING IN PONDA TALUKA

093. WILL the Minister for Forests be pleased to state:

- (a) whether the Department received complain of illegal hill cutting and tree cutting in Ponda Taluka since 2019 till date;
- (b) if so, furnish details of the complaints with date of complaints received, copy of letter, survey number of the illegal hill cutting and tree cutting;
- (c) furnish details of action taken by Department, along with the date;

- (d) furnish the copy of the report of action taken;
- (e) whether a raid was conducted on the site of the illegal hill cutting;
- (f) if so, furnish the details of the vehicles seized, name of owners of vehicles, action taken against the owner of vehicle and whether charges are filed against owner of vehicle;
- (g) furnish the copy of inquiry report and action taken on the inquiry;
- (h) furnish details of owner of the land on which illegal hill cutting and tree cutting was carried out
- (i) the action taken by the Department on the land owner and whether charges are filed; and
- (j) if so, furnish the copy of the complaint filed with Police Department?

SHRI RAVI SITARAM NAIK

CASH ASSIGNMENT SUBMITTED OF POWER

094. WILL the Minister for Power be pleased to state:

- (a) furnish details of the cash assignment received and cash assignment submitted during 1st March 2019 to 1st march 2020 and 1st March 2020 till date;
- (b) furnish separate details for development, work minor/major, office Expenditure, salary and tour; and
- (c) budget allocation capital and revenue during 1st March 2019 to 1st March 2020 and 1st march 2020 till date?

SHRI RAVI SITARAM NAIK

WRD WORK/PROJECT COMPLETED OR UNDER COMPLETION IN PONDA CONSTITUENCY

095. WILL the Minister for Water Resources be pleased to state:

- (a) the total number of works/projects are completed or under completion in Ponda Constituency since March 2012; and
- (b) furnish details like name of works/projects, Estimate cost, date of work order issued and date of completion?

SHRI RAVI SITARAM NAIK

APPLICATION FOR BIRTH/TEOR CERTIFICATE

096. WILL the Minister for Planning, Statistics and Evaluation be pleased to state:

- (a) furnish details of applications received for the Birth Certificate/Teor Certificate since 2019 till date from online/offline mode with name of applicant, address, status of application, the reason for rejection or pendency if rejected/pending;

- (b) whether the certificate copies are available to the applicant for download on the Goaonline.gov.in.portal once the application is accepted;
- (c) if not, the reason for the same; and
- (d) furnish the total number of certificate copies available for download and downloaded from Goaonline.gov.in.portal once the application is accepted?

SHRI RAVI SITARAM NAIK

NUMBER OF SCHOOLS HIGHER SECONDARIES/COLLEGES

097. WILL the Minister for Education be pleased to state:

- (a) the number of schools, higher Secondary's, colleges by type of Government, Government aided and unaided; furnish taluka-wise details;
- (b) the details of funds granted to Government aided schools, higher secondary's, colleges; furnish details with name of the institution, funds granted in 2019-2020;
- (c) the details of funds granted for development of new infrastructure of educational institutions for 2017-2018, 2018-19, 2019-20;
- (d) the report of inspection of different schools and higher secondary's carried out by the Department for 2017-18, 2018-19, 2019-20; and
- (e) furnish the details of application for starting new primary schools, high schools and higher secondaries in the state with name of school, address, taluka, status of application since 2012 till date?

SHRI RAVI SITARAM NAIK

WRD CASH ASSIGNMENT RECEIVED AND CASH ASSIGNMENT

098. WILL the Minister for Water Resources be pleased to state:

- (a) furnish detail of the cash assignment received and cash assignment submitted during 1st March 2019 to 1st March 2020 till date;
- (b) furnish separate details for development, office Expenditure, salary and tour; and
- (c) budget allocation capital and revenue during 1st March 2019 to 1st March 2020 and 1st march 2020 till date?

SHRI RAVI SITARAM NAIK

**INSPECTION OF DETERIORATED ELECTRICITY
POLES/TRANSFORMERS**

099. WILL the Minister for Power be pleased to state:

- (a) whether the Government has carried out inspection of deteriorated electricity poles/transformers to verify if they are on verge of collapse risking lives of citizens in Ponda Constituency;

- (b) if so, furnish the details thereof;
- (c) whether the Department has received complaints about deteriorated electricity poles or deteriorated transformers structures that may collapse in Ponda Constituency; and
- (d) if so, furnish details?

SHRI RAVI SITARAM NAIK

FORMATION OF THIRD DISTRICT

100. WILL the Minister for Revenue be pleased to state:

- (a) whether the Government has received any proposal from M.L.A for formation of Third District, consisting of Ponda, Dharbandora, Sangem, Valpoi taluka; if so, the status with likely date of formation; and
- (b) whether the Government has conducted feasibility assessment?

SHRI RAVI SITARAM NAIK

DISTRIBUTION OF FOOD GRAINS

101. WILL the Minister for Revenue be pleased to state:

- (a) whether the Government distributed food grains to the people during the lockdown in Ponda Constituency under the Scheme Food for all during Lockdown and thereafter;
- (b) if so, the details type of food grains, total quantity of food grains of each variety, quantity distributed per beneficiaries, number of beneficiaries, distributed, total value;
- (c) whether Sugar, Salt, Turdal and Oil were also distributed; if so, total quantity of food grains of each variety, quantity distributed per beneficiaries, number of beneficiaries distributed, total value may be furnished?

SHRI RAVI SITARAM NAIK

**POLLUTION DUE TO DISCHARGE OF TOXIC WASTE AT
BETHORA**

102. WILL the Minister for Environment and Climate Change be pleased to state:

- (a) whether the Government is aware of the pollution caused in the nullah at Bethora due to discharge of toxic waste by United Spirits Ltd (Diageo);
- (b) if so, the action taken thereof;
- (c) whether the Government has conducted inspection to check the pollution from 2017 till date; if so furnish reports of the same;

- (d) whether the Department has received grievances about the pollution from United Spirites Ltd (Diageo) from 2017 till date; and
- (e) if so, the action taken in this regard?

SHRI RAVI SITARAM NAIK

IMPLEMENTATION OF NEW EDUCATION POLICY

103. WILL the Minister for Education be pleased to state:

- (a) furnish details of New Education Policy Approved by Central Government;
- (b) whether the Government has guidelines on implementation of New Education Policy
- (c) furnish copy of circular and orders received by the Government from the Central Government in regards to New Education Policy;
- (d) whether the Government has constituted Committee for preparation of Road Map for implementation of New Education Policy;
- (e) if so, the name of members, designation and details of meeting held by the committee till now; and
- (f) furnish the time frame of Government for implementation of New Education Policy?

SHRI RAVI SITARAM NAIK

ROLE OF GOA ENERGY DEVELOPMENT AGENCY

104. WILL the Minister for Non-Conventional Sources of Energy be pleased to state:

- (a) the role and responsibilities of Goa Energy Development Agency;
- (b) the details of all the schemes available through Goa Energy Development Agency along with requirement and procedure to avail the same; and
- (c) the details of application received for availing the schemes with status of application?

SHRI RAVI SITARAM NAIK

**ONE TIME SETTLEMENT FOR PAYMENT OF DUES OF POWER
DEPARTMENT**

105. WILL the Minister for Power be pleased to state:

- (a) whether the Government has initiated One Time Settlement Policy;
- (b) if so, furnish details of the policy;
- (c) furnish the details of amount of dues pending from Domestic and Commercial Consumers Taluka wise; and

- (d) furnish the details of consumers opted for the One time Settlement Policy with the details of amount that can be recovered taluka wise?

SHRI RAMKRISHNA DHAVALIKAR

GOVERNMENT OFFICES IN PRIVATE PREMISES

106. WILL the Minister for General Administration be pleased to state:

- (a) the details of various government offices operating in private properties since 2012 with name of the Department, name of the premises name of the owner of private premise, location description of the properties lease period and monthly rent fixes;
- (b) the details of procedure followed by the General Administration Department for starting Government offices in the private properties, guidance/notification issued for the same;
- (c) whether the Government offices can be started/operated in residential flats/premises;
- (d) if so, the details of the office operating from residential flats premises since 2012 and the procedure followed for the same with criteria applied for fixing monthly rent;
- (e) the amount spent on furnishing of such premises and lease period of each premises;
- (f) the details of each premises separately including lease amount per month; and
- (g) Status of the material/furnished items placed in the rented premises once the lease period is over and the said premises are handed back to the owner?

SHRI RAMKRISHNA DHAVALIKAR

INDUSTRIAL POLICY

107. WILL the Minister for Labour and Employment be pleased to state:

- (a) whether the Government has any Industrial policy by which it is ensure that all the Industrial units are made to compulsorily advertised the vacancies arising in their units/companies; if so, details thereof;
- (b) whether the policy includes the clause of provision for 80% jobs in the various Industrial units within the State as published in the press;
- (c) if so, whether this clause is being implemented;
- (d) the number of Goans /locals recruited through the opportunities made available at Jobs fairs conducted; and
- (e) the Government policy towards Private Firms?

SHRI RAMKRISHNA DHAVALIKAR

ILLEGAL HILL CUTTING AND EXCAVATIONS IN PONDA TALUKA

108. WILL the Minister for Revenue be pleased to state:

- (a) whether the Government has received any complaints of illegal hill cutting and excavations in Ponda Taluka in all Panchayat area and in Ponda Municipality from 2017 till date;
- (b) if so, the action initiated by the Government till date; furnish details Municipality wise and Panchayat wise such as survey numbers, names, addresses of owners along with dates;
- (c) whether any Machinery has been seized which was used for illegal hill cutting and excavations;
- (d) if so, the details such as names of owners of the seized Machinery addresses and the amount of fine imposed including dates; and
- (e) the police complaints registered on hill cutting by TCP with the details thereof?

SHRI RAMKRISHNA DHAVALIKAR

STAFF EMPLOYED ON DAILY WAGES IN FOREST DEPARTMENT

109. WILL the Minister for Forests be pleased to state:

- (a) the number of staff employed on daily wages in the Forest Department;
- (b) the details with names as per seniority addresses date of recruitment nature of work allowed and placement; and
- (c) the criteria adopted for recruitment of the above staff?

SHRI RAMKRISHNA DHAVALIKAR

THE PROGRESS OF MOPA AIRPORT

110. WILL the Minister for Civil Aviation be pleased to state:

- (a) the progress of Mopa Airport with reference to the Stared LAQ no. 013 B dated 03rd February 2020;
- (b) the time frame required to complete the work of the Mopa Airport;
- (c) the correspondence of letters written by company to the Civil Aviation Department with copies of letters;
- (d) whether the company has claimed any damages till date; if so, the details thereof;
- (e) whether there are any hindrances to start the project on the land;and
- (f) whether land for the approach road (National Highway) has been acquired; if not the reasons thereof?

SHRI ROHAN KHAUNTE

GOA LOKAYUKTA

111. Transferred as Unstarred LAQ No. 223 to Vigilance to be answered on 28/01/2021.

SHRI ROHAN KHAUNTE

PENDENCY OF CASES

112. WILL the Minister for Revenue be pleased to state:

- (a) furnish Taluka-wise year-wise details of all cases cleared, pending issued and rejected with the number of days for clearing each application from 2017 till date under the following heads;
 - (a) mutation
 - (b) partition of land
 - (c) conversion of land
- (b) furnish Taluka wise year wise and month wise details of all cases disposed from 2017 till date under The Goa Regularization of the Unauthorized Construction Act, 2016. furnish year wise details of all cases that are inspected, cleared and rejected from April 2017 till date;
- (c) furnish details of the charges collected on offline and online board separately and number of certificates issued with the number of days for clearing each cash from 2017 till date under the following categories:
 - a) Issuance of Residence Certificate;
 - b) Issuance of Caste Certificate;
 - c) Issuance of Income Certificate;
 - d) Issuance of Divergence Certificate;
 - e) Issuance of Form I and XIV;
 - f) Issuance of Martiz Certifcate;
 - g) Issuance of Sound Permission;
 - h) Nature of Calamity Application; and
- (d) furnish taluka wise and court wise details of the cases allotted, cleared and pending in the respective court from the date of passing of The Goa Agricultural Tenancy (Amendment) Act, 2017;
- (e) furnish details of all pending cases as on date which have completed 3 years from the date of enforcement of the Goa Agricultural Tenancy(Amendment)Act, 2017 and the present status of each case?

SHRI ROHAN KHAUNTE.

IT. PROJECT IN GOA

113. WILL the Minister for Information Technology be pleased to state:

- (a) the present status along with the details of the Master planner contractors and consultants appointed along with the tender details, estimated project cost, work order copies, bills raised by contractors, bills cleared and bills pending as on date relating to the following projects:
 - a) Hybrid IT cluster at Porvorim;
 - b) Chimbel IT Park at Chimbel;
- (b) furnish the following details relating to the Land allotment Policy for Electronic Manufacturing Cluster at Tuem Village:
 - (a) Composition of the screening Committee empowered to decide allotment of land and standard guidelines;
 - (b) the name and credentials of the implementing agencies appointed by the Government for the development of the project;
 - (c) Consolidated details of the land identified for the developing the EMC at Tuem including areas covered, survey no's, village, whether private or Government land and type of land;
 - (d) Estimate, administrative and technical sanction granted to/by your Department from Centre and the State Government along with statements of escrow accounts;
 - (e) Master planner contractors and consultants appointed along with the tender details, estimated project cost, work order copies, bills raised by the Contractors, bills cleared and bills pending as on date;
 - (f) Estimated time for completion and present status of project;
- (c) whether the post facto approval of the Board has now been acquired for the signing of the MOU during Vibrant Goa? If so, furnish details, If not, State reasons thereof; and
- (d) whether the land is transferred to STPI? If so, furnish documents supporting the transfer. If no, furnish reasons along with the present status of the land?

SHRI ROHAN KHAUNTE

GBBN PROJECT

114. WILL the Minister for Information Technology be pleased to state:

- (a) the present status of the GBBN Project along with the name of the consultant and expert appointed for carrying out the exit process for GBBN Project;
- (b) the present copies of all documents, noting sheets showing appointment of consultants and expert for the purpose of exit management of GBBN project along with copy of the project

- report submitted by the Consultants and expert on exit management of GBBN Project;
- (c) the copies of all file noting's, Minutes of Meeting, agenda items and government noting's of the committee who has examined the detailed Project report submitted by the Consultants and/or expert on exit management of GBBN Project along with the approval of the Government;
 - (d) the details of the Payments made to M/s UTL from April 2019 to till date with certified copies of bills and noting sheet approving such payments;
 - (e) the details of copies all file noting, government notings and correspondences relating to the extension granted for GBBN project from June 2019 till date;
 - (f) the details of copies of the CAG Audit Inspection Reports conducted or held in the year 2020; and
 - (g) the details of the Agency along with the certified copies of the documents for appointment of a third party Audit Agency for GBBN Project?

SHRI ROHAN KHAUNTE

TRANSFER OF IMMOVABLE PROPERTY

115. WILL the Minister for Law and Judiciary be pleased to state:

- (a) the taluka wise details of copies of the following documents from each Sub-Registrar in Goa during the last 2 years in the following format.
 - i. Agreement of sale;
 - ii. Sale Deed;
 - iii. Conveyance Deed;
 - iv. Gift Deed;
 - v. Assignment;
- (b) the taluka wise details of the above mentioned categories under the following heads
 - i. Name(s) of Transferring Party;
 - ii. Name(s) of Receiving Party;
 - iii. Stamp Duty Collected;
 - iv. Fee Collected;
 - v. Date and Place of Execution;
 - vi. Survey No. Area and Village of Immovable Property;
 - vii. Value of Property;
 - viii. Power of Attorney Details, if any; and
- (c) the taluka wise details with copies of all Daybooks from the Office of each Sub-Registrar in Goa during the last two years ?

SHRI ROHAN KHAUNTE

MHADEI WATER DISPUTE

116. WILL the Minister for Water Resources be pleased to state:

- (a) the details along with the present status of all cases pending before the Hon'ble Supreme court, Mhadei Water Dispute Tribunal, National Green Tribunal and all other courts/ tribunals relating to the Mhadei Water Dispute as on date;
- (b) whether the Government has acknowledged the concerns raised by various elected representatives, activists and NGOs as regards to the bridging of the canal and water diversion by Karnataka;
- (c) if so, furnish details thereof;
- (d) whether any inspections are carried out by the Government for the same;
- (e) if so, the details along with copies of inspection reports;
- (f) whether the Government is aware of Karnataka violating the order passed by the National Green Tribunal; if so, the details of the violations acknowledged by the Goa Government along with action taken by the Government as on date;
- (g) whether any inspection have been carried out recently to check the salinity level of Mhadei water; if so, furnish details along with copies of inspection report; and
- (h) the Government may make a statement in regard with the present status of Mhadei ?

SHRI ROHAN KHAUNTE

MOLLEM AND BHAGWATI DESTRUCTION

117. WILL the Minister for Forests be pleased to state:

- (a) the number of public hearing and site inspections that were conducted before approving the 3 project with details along with copies of all government noting's, file noting, site inspection reports, approvals, orders relating to the said 3 projects;
- (b) the details of all complaints and objections filed against the said 3 projects till date;
- (c) whether any action has been taken on such objections and complaints;
- (d) if so, furnish the copies of the action taken report;
- (e) the present status of the land acquired for the said 3 projects;
- (f) the details along with survey nos., area and village name, file notings, Government noting, correspondences, approval orders relating to the said acquisition;
- (g) the copies of all file noting's Government noting's, correspondences, approval orders, agenda item and minute of

meeting relating to the 3 projects that were given assent by the Government of Goa.

- (h) the total estimate cost of the project;
- (i) the details of money spent on each project till date and how much is required to complete each project;
- (j) the details along with all approvals, financial sanctions, permissions, file noting's government noting's and orders on such financial approvals
- (k) the estimated area acquired for each of these projects;
- (l) whether the Government has accounted for the additional area required for setting up machinery, dumping and other related activities;
- (m) if so, furnish details of the additional area so required
- (n) the details of number of trees proposed to be felled as per the original plan for executing each of the projects stated below, the number of trees that are felled till date, the number of trees are to be felled, the average tree cut count per day till date, the areas where trees are being felled for each project with details thereof;
- (o) furnish the copy of the western Ghats Ecology Experts' Panel (WGEEP) Report for protection of western Ghats to the Minister of Environment, forest and Climate Change submitted in 2011 and the EIA for the laying of 400kV transmission line project;
- (p) the details of all endangered and protected species estimate to be displaced due to the projects; and
- (q) furnish the copies of all minutes meeting and agenda items of the state Board for wildlife relating to the 3 projects along with copies of the hearing conducted by the supreme Court's Empowered committee(CEC)?

SHRI ROHAN KHAUNTE

ILLEGALITIES IN LAND TRANSFERS IN SERULA COMMUNIDADE

118. WILL the Minister for Revenue be pleased to state:

- (a) the details status of the assurance given on the floor of the House relating to the revision proceedings under section 192 of the land revenue Code. Furnish the current status of the proceeding along with copies of all Government noting's, file noting's approval orders and correspondences relating to the said file;
- (b) the status of the land bearing Survey No. 404/1 in Socorro which was fraudulently transferred in 2017;
- (c) the present status of the land bearing survey No 227/14, 227/15 and 117/21 of village Socorro Porvorim;
- (d) the copies of all show cause notices issued till date along with copies of action taken report as on date;

- (e) The present status of show cause notices issued by the SDO Mapusa to the illegal houses on the land bearing Survey number 227/4, 227/15 and 227/21 of Village Socorro Porvorim;
- (f) whether there have been applications under the Right to information Act that have been replied stating that it is voluminous by Administrator North;
- (g) if so, furnish details with reasons thereof;
- (h) the list of all immovable assents along with survey numbers, area and village name owned by the comunidade of Serula as on date;
- (i) the year wise and village wise list of all files pending and cleared by the office of Serula Comunidade from 2017 till date. furnish details along with the application and documents annexed by each applicant whose file was cleared and money collected along with copies of NOC/approvals and permissions issued towards clearing of each file;
- (j) the year-wise and village-wise details of all complaints received by the office of Serula Comunidade and the action taken report on each such complaint from 2017 till date; and
- (k) the details of files pending for final possession of plots under Serula Comunidade as on date ?

SHRI ROHAN KHAUNTE

CRZ VIOLATIONS

119. WILL the Minister for Environment & Climate Change be pleased to state:

- (a) the taluka wise and panchayat wise details of all CRZ violations received as complaints and acted up by CRZ authorities as on date;
- (b) the taluka wise and panchayat wise details of all demolitions carried out by CRZ authorities from 2015 till date;
- (c) the details of all CRZ violations where demolition order is issued but the structure is not yet demolished with details along with reasons for not demolishing the same till date;
- (d) the details of all NGT orders received relating to violation of CRZ and the action taken along with the present status of each violation as on date;
- (e) whether the Government is aware that there are instances where the CRZ is shifted; and
- (f) if so, the details along with the action taken by the authorities ?

SHRI ROHAN KHAUNTE

DIRECTORS OF TANMAR ELECTRICITY TRANSMISSION LINE
PROJECT

120. WILL the Minister for Power be pleased to state:

- (a) the total number of trees that will be cut / destroyed to install Goa – Tamnar Transmission Project;
- (b) whether permission/NOC to cut/ destroy the trees have been received by the Government;
- (c) if details thereof;
- (d) the details of private forest land acquired for Goa –Tamnar Transmission Project and what is the forest / non forest Government land that has been allotted to Goa –Tamnar Transmission Project;
- (e) the details of companies who have been awarded contracts of Goa – Tamnar Transmission projects, names and address of the of share Holders from the date of incorporation till date, their percentage of shares held, shares sold if any and shares purchaser, with copy of share purchaser, with copy of share purchase agreements;
- (f) the details of the Present Company, Share Holders, total equity in the Project, Names and Addresses of the Directors/ Promoters;
- (g) whether the Promoters/Directors of the Company have any interest in any other Company operating in Goa;
- (h) if so, the details of the percentage of interest in the Company;
- (i) the details of expected date of completion as was envisaged in the Project originally submitted to the Government and the present expected date of commencement of power transmission;
- (j) the details of any agreement signed with Goa –Tamnar Transmission Project Limited for purchase of Power, number of years guarantee assured if any, rates at which the power will be purchased by the Goa Government /consumers;
- (k) whether the power that will be generated / transmitted through Goa-Tamnar Transmission Projects Limited will be solely supplied to Goa Government or to some Private / Public Limited Companies in Goa and other state including Madhya Pradesh, Rajasthan, Karnataka, Maharastra, Gujarat;
- (l) the details of proposed power stations and sub–stations that are projected in Goa and the capacity of each sub stations; and
- (m) the details of total cost of the project as submitted to the Government, total power will be transmitted into Goa?

SHRI ROHAN KHAUNTE

ILLEGALITIES AT MALIM JETTY

121. WILL the Minister for Fisheries be pleased to state:

- (a) furnish copy of MOA and AOA of Mandovi Fishermen's Co-operative Society Ltd with amendments if any, annual returns with financial statements, Board of Directors since 2012;
- (b) whether there are any illegal structures erected within the premises without the permissions of the concerned authorities like village Panchayat, CRZ authorities, Fisheries;
- (c) the outstanding amounts of the society till date;
- (d) whether the Government has initiated any proceeding to recover the dues if any, if not, reasons thereof;
- (e) whether the Government is aware that the society is giving Fish Storage Boxes for retails sales to sell the fish within the premises allotted to the Society;
- (f) if so, furnish details and the action the Government has taken in this regard;
- (g) the details of the total revenue collected from the society during the past 10 years; and
- (h) the years-wise details of revenue due and collected from the society?

SHRI ROHAN KHAUTE

SALARY AND OTHER GRANTS

122. WILL the Minister for Education be pleased to state:

- (a) if the total salary Grants provided to teaching staff and non-teaching staff separately for the past 5 years for the Government Primary Schools, Schools & High Schools, Government aided Schools and High Schools and Government aided Higher Secondary Schools.
- (b) furnish names and addresses of the Government Schools, High Schools, Government aided Schools, High Schools and Government aided Higher Schools with number of Teaching staff, Non-teaching staff and the students enrolled in the Schools year wise for the past 5 years;
- (c) furnish details of number of Bal Rath provided to each of the Government schools, Government aided schools and Govt. aided Higher schools. Yearly maintenance of Bal Rath charges paid to each of the institution including driver and attendant charges, cost of diesel, insurance etc. paid for the past 5 years. furnish details Taluka-wise and institution-wise;
- (d) furnish details of the Maintenance Grants sanctioned to Government schools, Government aided schools and Government aided Higher Secondary schools. Give details of each institution

- for the past 5 years. Furnish criteria of Maintenance grants provided;
- (e) whether there are any Maintenance Grants outstanding to be paid, furnish details and reasons for not making the payment in time.
 - (f) whether there is a scheme to install CCTV cameras in the schools after the incidence of Vasco da Gama school case, and whether the Government is providing Grants to install the CCTV looking at the safety of the Students and the institution; and
 - (g) whether the Government has proposal to supply Computers or give Grants to install Computers in the aided schools, Government schools Computer labs?

SHRI ROHAN KHAUTE

CONTRACTUAL EMPLOYMENT REGULARIZATION

123. WILL the Minister for Personnel be pleased to state:

- (a) furnish details of the total number of Government employees working on contract basis in various Government departments/ Corporations/ Bodies/ Societies and since when they are working with the Government, their total services and present age;
- (b) Hon. C.M had on the floor of the House has made a statement that services of the employees who have completed 5 years of service will be regularized. Furnish details of all the employees of the Departments/Corporations/Bodies, etc. who have completed 5 years of service have not yet been regularized;
- (c) the current salaries/wages/fees paid to these employees with category of employment;
- (d) whether the Government has plans to regularize the services of these contractual employees on giving them regular employment and confirm their services;
- (e) furnish details of posts sanctioned department wise along with category and the present status on the same;
- (f) furnish details of recruitments of all the employees under the Goa Human Resources Development Corporation;
- (g) furnish details of the Department/Corporation, etc. which are yet to extend the benefits of the 7th pay commission with reasons thereof.
- (h) what is the additional burden on the state in comparison with 6th and 7th pay commission;
- (i) what is the average total monthly salary bill of all the Government employees, employees of the Corporations, Government Bodies, Societies, furnish details?

SHRI ROHAN KHAUNTE

MOPA AIRPORT PROJECT

124. WILL the Minister for Civil Aviation be pleased to state:

- (a) furnish details of all companies who are working with GMR on the Mopa Airport Project along with their names, registered office address, ownership details, type of organization, registration certificate, scope of work, copy of work orders, issued to each organization, work order amount, bills raised, bills pending and bills cleared as on date;
- (b) furnish copies of all agreements/ contracts and all other legally bindings documents signed by the Government of Goa with GGIAL/ GMR for the construction and development of the Mopa Airport Project along with copies of all NOCs/ permissions/ approvals and permits issued to GGIAL/GMR for the construction and development of the Mopa Airport Project;
- (c) the composition of the Mopa Airport Development Authority with the qualification of each member of the MADA;furnish details;
- (d) the authority for granting/ approving conversion sanad for the area allotted to the Mopa Airport Project; furnish the name, authority and tenure during which each such authority has been granting permissions along with details of authorities who have possession of the files relating to conversion sanad for the Mopa Airport Project;
- (e) furnish details of all applications received and exemptions granted along with documents submitted by the applicant for conversion of land for the Mopa Airport Project; furnish details along with all Government noting, file noting, correspondences and approval orders issued in this regard with the Survey Nos., area and village name were such exemptions/conversions are granted;
- (f) the number of trees are already cut and the number of trees are pending to be cut for the Mopa Airport Project; whether any permits are required for cutting of trees; If so, furnish copies of all Centre and State wise clearances obtained from all authorities till date; and
- (g) furnish copies of all government noting's, file noting's, correspondences and approval orders issued for the exemption and conversion of land issued under section 35 of LRC vide notification dated 14/03/2019 for the Mopa Airport Project with the present status of the said exemption land as on date?

SHRI ROHAN KHAUNTE

COMPLIANCE STATUS OF MOPA CONCESSIONAIRE AGREEMENT

125. WILL the Minister for Civil Aviation be pleased to state:

- (a) whether the Authority and Concessionaire have satisfied the

following conditions the Concessionaire Agreement, if so, the copies of all Government notings, file notings, orders, dates, documents and agreements in support of the following:

- (i) clause 4.1 of the Concession Agreement;
- (ii) clause 4.1.2 or 4.1.3 of the Concession Agreement;
- (iii) clause 4.1.2 of the Concession Agreement;
- (iv) clause 4.1.3 of the Concession Agreement;
- (b) furnish the following dates relating the Mopa Airport project:
 - (i) date on which Right of Way (ROW) to the site was procured for the Concessionaire;
 - (ii) date of execution of substitution Agreement;
 - (iii) date on which Shareholders Agreement was executed;
 - (iv) date on which CNS/ATM Agreement was executed;
 - (v) date on which Memorandum of Understanding signed; and
- (c) whether Concessionaire or Authority has claimed any damages from either Party under clauses 4.2 and 4.3 of the Concessionaire Agreement; If so, furnish details?

SHRI VIJAI SARDESAI

RECRUITMENT

126. WILL the Minister for Administrative Reforms be pleased to state:

- (a) the number of proposal for creation of new post received from various Departments and Corporations till date since March 2020;
- (b) the number of proposals for revival of lapsed posts received from various Departments and Corporations till date since March 2020; and
- (c) the number of vacancies filled by various Departments and Corporations till date since March 2020?

SHRI VIJAI SARDESAI

LAND IN POSSESSION OF NAVY/ DEFENCE/ COAST GUARD

127. WILL the Minister for Revenue be pleased to state:

- (a) the total land area in the State of Goa in possession of Navy/ Defense/ Coast guard/ etc. only in terms of air force, furnish details of document available viz survey no. village/sq. mts;
- (b) the status of the land and purpose of its use, furnish details area wise;
- (c) furnish details of Land with area given to Navy/ Defense/ Coast guard/ etc. Since November 2014 till date; and
- (d) furnish details of Land with area taken back by State Government or Private parties from Navy/Defense/Coast guards etc. Since November 2014 till date?

SHRI VIJAI SARDESAI

BHASKAR NAYAK COMMITTEE

128. WILL the Minister for Education be pleased to state:

- (a) furnish copy of report submitted by Advisory Committee which was headed by Bhaskar Nayak;
- (b) furnish copy of order issued while forming the above Committee; and
- (c) the number of extensions this Committee availed from Government and when did they submitted final report to Education Department?

SHRI VIJAI SARDESAI

CONSTRUCTION WORKERS

129. WILL the Minister for Labour and Employment be pleased to state:

- (a) the number of people are registered with Labour and Employment Department as construction workers and labourers;
- (b) furnish following details of registered labourers and construction workers;
 - (i) name of Construction workers and Labourer;
 - (ii) date on which his name was included in list;
 - (iii) date of application;
 - (iv) contribution made by labourer/ Construction Worker or by company to labour fund till date;
 - (v) amount received from Government during Covid-19 Pandemic;
- (c) details of registered Labourer/construction workers who returned amount paid to them under covid scheme and reason therefor;
- (d) the number of names of labourer/construction workers dropped from government list since April 2020; and
- (e) the status of inquiry order in labour-construction workers mismanagement allegation?

SHRI VIJAI SARDESAI

UNDERVALUATION

130. WILL the Minister for Revenue be pleased to state:

- (a) the number of documents received by the Collector and Additional Collector of the North District and by the Collector and Additional Collector of the South District as “Undervalued” under section 47(A) of The Indian Stamp (Goa, Daman and Diu Amendment) Act, in the calendar year 2018, 2019 and 2020 till date. Please provide certified true copies of all the correspondence received in the office of Collector North Goa/Additional Collector, North Goa District and Collector South Goa/Additional Collector, South Goa District, such as letters, applications, written statements, written

arguments by the respective Sub Registrars in the proceedings held under Section 47 (A) of The Indian Stamp (Goa, Daman and Diu Amendment) Act;

- (b) the number of orders which were passed by The office of Collector North Goa/ Additional Collector North Goa District and Collector South Goa/ Additional Collector South Goa District, in the calendar year 2018,2019 and 2020 till date. Provide certified true copies of such orders passed while determining the fair market value of the documents under section 47 (A) of The Indian Stamp (Goa, Daman and Diu Amendment) Act by the office of Collector North Goa/ Additional Collector, North Goa District and Collector South Goa/ Additional Collector, South Goa District;
- (c) the details of cases in which penalty for the undervalued documents were imposed and amount of penalty imposed by the North Goa/ Additional Collector North Goa and Collector South Goa/ Additional Collector South Goa in the calendar year 2018, 2019 and 2020 till date;
- (d) the amount of deficit stamp duty recovered by the Collector North/ Additional Collector North Goa and Collector South/ Additional Collector South Goa in the calendar year 2018, 2019 and 2020 till date;
- (e) the details of time taken to dispose all such cases detailed in point b;
- (f) the details of number of documents and copies of the orders/judgment passed under Section 47 (A) of The Indian Stamp (Goa, Daman and Diu Amendment) Act, of the documents which were returned back to respective Sub Registrars without penalty and without recovering any Additional Stamp Duty;
- (g) provide certified copies of Valuation Reports and Site Inspection Reports taken on record in proceedings held by the office of North Goa/Additional Collector North Goa District and Collector South Goa/Additional Collector South Goa District, while adjudicating proceedings held under Section 47 (A) of The Indian Stamp (Goa, Daman and Diu Amendment) Act, from Public Authorities such as Public Works Department, Directorate of Settlements and Land Records, respective Sub Registrars, etc. for determining “Fair Market Value” as mandated under Goa Stamp Rules; and
- (h) the details of documents which were received under Section 47 (A) of The Indian Stamp (Goa, Daman and Diu Amendment) Act, in which such Valuation Reports were not sought and no penalty was imposed by the office of North Goa/Additional Collector North Goa District and Collector South Goa/Additional Collector South Goa District, while determining at Fair Market Value as mandated under Goa Stamp Rules?

SHRI VIJAI SARDESAI

PROMOTION IN LEGAL METROLOGY

131. WILL the Minister for Legal Metrology be pleased to state:

- (a) the person who has been appointed/promoted as new Controller Legal Metrology;
- (b) the names which were sent to secretary Legal Metrology, GPSC or Minister concern to finalize New Controller Legal Metrology;
- (c) who shortlisted list of above names; furnish details;
- (d) whether any written complaints has been received against Controller Legal Metrology, officiating Controller Legal Metrology or assistants Controllers till date since March 2018;
- (e) whether any departmental inquiry has been ordered in above matter; furnish details;
- (f) furnish copy of the inquiry ordered and details of officer assigned to conduct inquiry;
- (g) whether any statement has been recorded of complainant or witnesses in above matter; furnish details; and
- (h) furnish details whether any notices issued to complainant or witnesses to give oral or written statement in above mention cases and who issued those notices. furnish copies?

SHRI VIJAI SARDESAI

LEGAL METROLOGY OFFICIALS

132. WILL the Minister for Legal Metrology be pleased to state:

- (a) the number of legal metrology officer and assistants controllers are presently working in legal metrology office;
- (b) the number of posts of legal metrology assistants controllers are vacant as of date and since when;
- (c) the place where above officers presently posted and which additional posting they are holding; furnish details;
- (d) whether any legal metrology office or assistants controllers are posted at head office and other side some officer burden with additional charge of taluka offices; furnish reason thereof; and
- (e) whether the workload from taluka offices are not equally divided within present officers, if so, the reason therefor?

SHRI VIJAI SARDESAI

ALLOTMENT OF ACCOMMODATION

133. WILL the Minister for General Administration be pleased to state:

- (a) the number of times the ministers chambers at minister block were repaired/renovated till date since March 2012 and expenditure incurred;

- (b) the number of ministers asked for bungalow/residence accommodation reserved only for ministers; and
- (c) the repair/renovation work carried out of that accommodation till date since March 2012 and expenditure incurred?

SHRI VIJAI SARDESAI

RECRUITMENT AT MOPA

134. WILL the Minister for Civil Aviation be pleased to state:

- (a) the status of ongoing Mopa airport work;
- (b) furnish details of the number of Goans already recruited by GMR;
- (c) the number of new vacancies /jobs that will be created at Mopa airport and the number of those will be reserved for Goans;
- (d) the date on which the Mopa airport first phase will be functional;
- (e) furnish details of subcontracts given by GMR to construct airport and details of contractors; and
- (f) the number of Goans are presently working at construction site of Mopa airport?

SHRI VIJAI SARDESAI

ASSISTANCE TO NRI, OCI DURING COVID19 PANDEMIC

135. Transferred as Unstarred LAQ No.222 to Home to be answered on 28/01/2021.

SHRI VIJAI SARDESAI

GOVERNMENT PRIMARY SCHOOLS

136. WILL the Minister for Education be pleased to state:

- (a) the number of government primary schools are in the state;
- (b) the details of number of standard wise students studying in above primary school;
- (c) the number of primary schools don't have owned premises;
- (d) the details of Government Primary School, private and Aided Primary Schools in tabulated form; and
- (e) i)the details of Government primary schools without own premises. Provide details from where they are operating and the number of rest Government pay per month for premises;
- (ii) furnish details of Government Primary Schools without toilet facility for students;
- (iii) furnish details of Government Primary Schools without play grounds;
- (iv) furnish details of Government Primary Schools without electricity.
- (v) whether any construction work of any Government Primary School is in progress, if so, the status of work and date of completion?

SHRI VIJAI SARDESAI

GOVERNMENT OFFICES IN RENTED PREMISES

137. WILL the Minister for General Administration be pleased to state:

- (a) the government Departments and Government Corporations offices housed in rented premises;
- (b) the reasons for not shifting these offices into government owned premises;
- (c) the rent that government pays for these rented premises per month since March 2012;
- (d) whether the Government has revised the rent contract to increase or decrease rent amount post April 2020;
- (e) whether there is any plan to shift these offices from rented premises to government owned premises; if so, name of the office with the new location and date of shifting;
- (f) the details of total government offices in spaces building at EDC Patto and rent paid per month by government for said premises; and
- (g) the details of total government offices in miles high at EDC Patto building at Patto and rent paid per month by government for said premises?

SHRI VIJAI SARDESAI

STATUS OF GOVT SCHOOLS

138. WILL the Minister for Education be pleased to state:

- (a) furnish year wise details of enrolment of students in Marathi, Konkani, English and other medium primary school till date since 2012. furnish details in Tabulated form;
- (b) furnish year wise details of different grants release to Aided Primary schools and expenditure incurred on Government Primary Schools including salary bills and others expenses till date since 2012. furnish details in Tabulated form;
- (c) furnish details of new Primary schools opened and number of Primary schools closed of all medium of instruction till date since 2012; and
- (d) furnish details of Primary schools who switch over their medium of instruction since 2012 till date.

SHRI VIJAI SARDESAI

STATUS OF JOURNALIST

139. WILL the Minister for Information & Publicity be pleased to state:

- (a) the number of journalist lost their livelihood in the last one year;

- (b) the number of newspaper and electronic media in Goa;
- (c) the details of staff employed by them, position and salary/ payment per month, as on 31st December, 2020; and
- (d) the number of newspapers/electronic media houses shut their operation in Goa?

SHRI VINODA DATARAM PALIENCAR

EMPLOYEES WORKING ON CONTRACT AND DAILY WAGE BASIS

140. WILL the Minister for Personnel be pleased to state:

- (a) the number of employees working on contract and on daily wage basis in all Government Department;
- (b) furnish their details such as their names, designation, addresses, emoluments paid, mobile numbers, date from which they are working in excel format;
- (c) whether the Government is aware that details of all the employees working on contract and daily wage basis were obtained in the year 2012 to regularize services of such employees; and
- (d) whether there is any proposal to regularize their services; If yes, details thereof?

SHRI VINODA PALIENCAR

DELAY IN SETTLEMENT OF PENSION

141. Transferred as Unstarred LAQ No. 226 to Finance to be answered on 28/01/2021.

SHRI VINODA PALIENCAR

**EMPLOYEES WORKING IN GOVT. AIDED
SCHOOLS,AUTONOMOUS AND CORPORATION**

142. Transferred as Unstarred LAQ No. 227 to Finance to be answered on 28/01/2021.

SHRI VINODA PALIENCAR

**EMPLOYEES UNDER GOA RECRUITMENT AND EMPLOYMENT
SOCIETY**

143. WILL the Minister for Personnel be pleased to state:

- (a) the details in excel format such as names, designation, residential addresses, mobile numbers and details of the emoluments paid to the employees working under Goa Recruitment and employment Society;
- (b) the details in excel format such as names, designation, residential addresses, mobile numbers and details of the emoluments paid to

- the employees working under Goa Human Resource Development Corporation;
- (c) the reasons for difference in the pay and emolument of the employees working in the two Corporations if any;
 - (d) whether the Government have any proposal to merge the two Corporations doing similar work or bring parity in their emolument;
 - (e) whether the Government have any proposal to regularise their service; and
 - (f) if so, the manner and time frame; if not, the reasons thereof?

SHRI VINODA PALIENCAR

**GRANT OF LEAVE TO THE STAFF FOUND POSITIVE
FOR COVID-19**

144. Transferred as Unstarred LAQ No.229 to Public Health to be answered on 28/01/2021.

SHRI VINODA PALIENCAR

**PURCHASE OF FOOD ITEMS AND OTHER ESSENTIAL
COMMODITIES DURING LOCKDOWN**

145. WILL the Minister for Revenue be pleased to state:

- (a) the details of food items and other essential commodities purchased during lockdown under Disaster Management Act, 2005 for distribution; provide copies of all the bills; and
- (b) furnish the list of beneficiaries and details of benefits received by each beneficiary?

SHRI VINODA PALIENCAR

**IMPLEMENTATION OF TRANSFER GUIDELINES FOR GROUP “ C”
AND “D”**

146. WILL the Minister for General Administration be pleased to state:

- (a) the Department wise Names and Designations of Group ‘C’ and ‘D’ employees who are transferred and posted outside the taluka of their residence or outside the adjoining talukas w.e.f. January 2017 till December 2020;
- (b) whether the Government made any efforts to transfer and post the Group ‘C’ and ‘D’ employees within the Talukas of their residence or in adjoining Talukas as per the transfer guidelines and end their hard ships;
- (c) the Department wise Names, residential addresses of postings, present place and mobile numbers of all the Government employees;
- (d) whether posted within 12kms from their residence; and

- (e) posted beyond 12kms of their residence?

SHRI VINODA PALIENCAR

BFDA PROPERTY IN BENAULIM

147. WILL the Minister for Fisheries be pleased to state whether the Government intends to lease BFDA property; if yes, please furnish all the details regarding the same?

SHRI VINODA PALIENCAR

WORKS IN WRD

148. WILL the Minister for Water Resources be pleased to state:

- (a) the number of works proposed, estimates approved and tendered, work order issued in Fatorda, Margao, Curtorim, Saligao, Siolim, St. Andre, St Cruz, Tivim, Cuncolim, Nuvem, Ponda since march 2019 till date.; provide details constituency wise; and
- (b) the status of works undertaken by WRD Department in Ponda with regard to Hanuman thirth and Zareshwar nullah; furnish details?

SHRI VINODA PALIENCAR

MIGRANT LABOURS

149. WILL the Minister for Labour and Employment be pleased to state:

- (a) whether the Department has an estimate of migrant labourers who lost their livelihood during the pandemic, the details thereof;
- (b) the efforts being made by the Ministry to provide more employment to the youth, the data for schemes and efforts in the next 3months; and
- (c) whether Government has taken any steps to provide relief to workers/self-employed such as farmers, motorcycle pilots, rickshaw drivers, bus drivers/conductors, others weaker section etc. who have lost their major portion of livelihood due to COVID-19 pandemic; If so, details thereof?

SHRI VINODA PALIENCCAR

IMPACT ON EDUCATION DUE TO COVID 19

150. WILL the Minister for Education be pleased to state:

- (a) whether Government has noticed any impact of COVID-19 on education at each course from primary to secondary and other higher level courses and its impact on the student;
- (b) if so, the details thereof course-wise and steps being taken to help students at each level with regard to reduction of fee, syllabus, teaching hours, etc.;
- (c) whether it comes to the notice of the Government that the

Educational Institute are laying high fees from the students without providing the infrastructure facilities during the lockdown period and restrictions under COVID-19; and

- (d) if so, the action taken for providing relief to parents and students?

SHRI VINODA PALIENCAR

COAL USED FOR POWER

151. WILL the Minister for Power be pleased to state:

- (a) whether the coal transported from Goa is used to generate power for the State of Goa; and
(b) if so, furnish details?

SHRI VINODA PALIENCAR

POWER CONSUMPTION

152. WILL the Minister for Power be pleased to state:

- (a) the details of Power consumption of each Industry/ Unit in Industrial Estates established in the state of Goa for the past 6 months;
I. name of the industry;
II. the power consumed per month;
III. the total billed amount;
(b) furnish details of outstanding arrears as on date of industries in such industrial Estate;
I. name of the industry;
II. the total amount/ arrears due and since when;
(c) the Government policy to recover the arrears; furnish details;
(d) the total power consumption of domestic consumer;
(e) the total power released to the domestic consumer; and
(f) the Government's plan to check domestic consumers who have taken More points than actual applied for seeking electricity connections;
(g) the number of application received by the Government for sanction of Different categories of power load;
(h) the division- wise details such as dates of application, names of the Applicants, the quantum and type of load applied from 01-07-2018 till date;
(i) the number of applications sanctioned with details such as names of applicants and date of sanction;
(j) the number of applications sanctioned pending with details thereof; and
(k) the procedure adopted for sanctioning of the load and the authority empowered to sanction the load under the Electricity Act?

SHRI VINODA PALIENCAR

DUDHSAGAR WATERFALL

153. WILL the Minister for Forests be pleased to state:

- (a) the steps taken by the Government to promote tourism at Dudhsagar waterfall;
- (b) whether any permission is granted for Eco-tourism at Dudhsagar waterfall;
- (c) whether any permissions are granted by Forest Department/Wildlife Board etc. for cutting of trees for doubling of railways tracks at Dudhsagar Waterfall; furnish all details with copies of all the permission, relevant file notes etc.;
- (d) whether the Government is aware of any project coming up in any Wildlife Sanctuary/National Park/Forest Land in Goa; if so, whether necessary permissions are granted by the Government for the said projects; furnish details with copies of all relevant documents and copies of permissions granted;
- (e) whether Ministry of Environment, Forest and Climate Change and Government of India have granted its permissions for the above projects; furnish details with copy of all such permissions and relevant documents; and
- (f) the permissions required to be taken for any project or activity in Forest area; furnish details with copies of relevant Act/Law under which the permissions are required to be taken?

SHRI VINODA PALIENCAR

GOA'S SOFTWARE INDUSTRY

154. WILL the Minister for Information Technology be pleased to state:

- (a) whether the Government has leveraged Information Technology (IT) in the fight against COVID-19 pandemic;
- (b) whether the Government is utilizing Goas Software Industry's potential to fullest extent in the fight against the pandemic and if so, the details thereof; and
- (c) the details of support provided by software companies to deal with pandemic?

SHRI WILFRED D'SA

LAND ACQUISITION FOR DOUBLE TRACKING

155. WILL the Minister for Revenue be pleased to state:

- (a) furnish details of proposal for additional land to be acquired from Mormugao to Dudhsagar for double tracking by South Western Central Railways;

- I. furnish details of Survey Number village wise and area;
- II. the number of structure identified within the proposed land acquisition; and
- III. furnish details village wise with Survey Number and area?

SHRI WILFRED D'SA

EXTRACTION OF GROUND WATER

156. WILL the Minister for Water Resources be pleased to state:

- (a) furnish details of complaint received of exploitation of ground water in the villages, Industrial areas with regard to borewells in the State;
- (b) furnish list of permission granted for ground water extraction for last two years in the State with details name, address, location and quantum of extraction of ground water per day;
- (c) whether the extraction of ground water is metered , if yes, furnish details, if not the reason thereof;
- (d) whether any officers are appointed to monitored and inspection of extraction of ground water, if yes, the names of the concerned officers;
- (e) whether excessive water is drawn beyond the permissible limit, the action taken on such malpractices with details; and
- (f) whether permission is granted for digging borewell in Survey Number 150/0 in village Verna, Taluka Salcete, if yes, copy of the permission granted, if not, the proposed action taken?

SHRI WILFRED D'SA

PRIVATE FOREST

157. WILL the Minister for Forests be pleased to state:

- (a) furnish details and list of Nodal Officer/Officer appointed for physical verification of private forest in South Goa;
- (b) furnish schedule of physical verification by the Nodal Officer appointed in various villages of South Goa with date and time;
- (c) the method of communication with the owners of the land at the time of verification with details;
- (d) furnish details of physical verification conducted till date in South Goa village wise with survey number and area;
- (e) furnish details of number of applications received for deletion of private forest by individuals in South Goa; and
- (f) whether the applications has been examined and decided after conducting the hearing?

SHRI WILFRED D'SA

COMPLAINTS OF ENVIRONMENTAL ISSUES

158. WILL the Minister for Environment and Climate Change be pleased to state:

- (a) the details of complaints received pertaining to Environment Pollution in Industrial estates in the State for last five years, Industrial Estate wise;
- (b) furnish copy of action taken report on each complaint received for last five years;
- (c) the details of inspection carried out to the effluents treatment plants in the Industrial estates for past five years;
- (d) furnish report of the hazardous waste produced by Industries manifested for disposal at Taloja Maharastra for last five years;
- (e) furnish copy of inspection report of ground water contamination by the Fertilizer Processing Industries in Cuncolim Insustrail Estates; and
- (f) whether action has been taken to stop pollution of ground water, furnish details?

SHRI WILFRED D'SA

SPEED BREAKERS/RUMBLERS

159. Transferred as Unstarred LAQ No.220 to Home to be answered on 28/01/2021.

SHRI WILFRED D'SA

MUTATION CASES

160. WILL the Minister for Revenue be pleased to state:

- (a) the details of partition cases pending in Nuvem Constituency village wise;
- (b) the present status and the reason thereof for cases pending till date; and
- (c) whether the Government has any proposal to expedite the cases?

SHRI WILFRED D'SA

MUNDKAR CASES

161. WILL the Minister for Revenue be pleased to state:

- (a) furnish details and status of all pending mundkarial cases in Nuvem Constituency with village wise details;
- (b) the details and status of unauthorized constructions to be legalized that are pending in Nuvem Constituency and Dramapur Village with village wise details;

- (c) the details of applicant who paid the money; and
- (d) the the present status and the reason thereof for not approving the authorized construction?

SHRI WILFRED D'SA

TRANSFER AND PROMOTIONS OF STAFF

162. WILL the Minister for Power be pleased to state:

- (a) furnish details of transfer of staff for past 2 years and the reasons thereof;
- (b) furnish details of promotion of staff for past 2 years;
- (c) furnish details of staff recruited for past 2 years; and
- (d) furnish details of staff taken on contract basis for past 2 years?

SHRI WILFRED D'SA

ESTIMATES PREPARED

163. WILL the Minister for Power be pleased to state:

- (a) furnish details of estimates prepared towards developmental works pertaining to Transformer, laying of underground cable, etc. in Nuvem Constituency;
- (b) furnish present status of the file; and
- (c) furnish reasons thereof why proposal are not approved by the Government?

SHRI WILFRED D'SA

DEVELOPMENTAL WORKS

164. WILL the Minister for Water Resources be pleased to state:

- (a) furnish details of estimate prepared in Nuvem Constituency for:
 - (i) capital works;
 - (ii) revenue works;
- (b) furnish details of estimate sent for Administrative approval in Nuvem Constituency for:
 - (i) capital works and revenue works;
 - (ii) furnish list with file number and outward number and date;
 - (iii) furnish present status of the file;
- (c) furnish details of works tendered and work order not issued in Nuvem Constituency for:
 - (i) capital works and Revenue works;
 - (ii) furnish name of Agency and quoted amount;
 - (iii) furnish present status of the file with file number and outward number;

- (d) furnish details of work order issued and works not completed in Nuvem Constituency for:
 - (i) capital works and Revenue works;
 - (ii) the details with name of Agency, date of work order, date of completion; and
 - (iii) furnish copy of work order issued in Nuvem Constituency for Revenue and Capital works for past 5 years?

SHRI WILFRED D'SA

VACANCIES OF STATE CHIEF/INFORMATION COMMISSIONERS

165. WILL the Minister for Information and Publicity be pleased to state:

- (a) furnish details of number of sanctioned posts and vacancies of posts of State Chief Information Commissioner and State Information Commissioners as on date;
- (b) whether the process of filling the vacancies has been initiated; if so, the details thereof;
- (c) the name, address, qualifications, experience and eminence in public life of persons who have applied for the vacant posts; and
- (d) the details of the selection process and date by which the vacant posts will be filled?

SHRI WILFRED D'SA

ILLEGAL CONSTRUCTION IN CRZ

166. WILL the Minister for Environment and Climate Change be pleased to state:

- (a) furnish details of N.O.C. granted for Hotels/Tourism Department/GTDC/Residential/Shack owners within jurisdiction of Village Panchayats of Majorda-Utorda-Calata with copy of N.O.C.;
- (b) whether construction of compound wall is allowed in CRZ area;
- (c) whether any inspection is carried out on Coastal belt against illegal activities; if so, furnish details; and
- (d) furnish details of complaint received against CRZ violators in Nuvem Constituency:
 - (i) if so, furnish copy of action taken report; and
 - (ii) if no, the reasons thereof?

SHRI WILFRED D'SA

REPORT AND SURVEY PLAN

167. WILL the Minister for Revenue be pleased to state:

- (a) furnish details of case number 5/ISLR/19/2012 pertaining to Sr. No. 15/2;

- (b) whether the survey is done;
- (c) if so, furnish copy of the report and survey plan; and
- (d) if not, the reasons thereof?

SHRI SUBHASH SHIRODKAR

REGULARIZATION OF UNAUTHORISED HOUSES

168. WILL the Minister for Revenue be pleased to state:

- (a) the number of unauthorized houses situated in Government owned lands;
- (b) the number of unauthorized houses situated in Comunidade land; and
- (c) whether the Government intends to regularize the said unauthorized houses?

SHRI CLAFASIO DIAS

ACTIVATING DEFUNCT COMUNIDADES

169. WILL the Minister for Revenue be pleased to state:

- (a) the number of Comunidades in Goa;
- (b) the number of defunct Comunidades and reasons for the same; and
- (c) whether the Government intends to activate such Comunidades and give proper workload to the staff of those Comunidades?

SHRI NILKANTH HALARNKAR

VACANT POSTS IN FINANCE DEPARTMENT

170. WILL the Minister for General Administration be pleased to state:

- (a) the number of vacancies that are yet to be filled in the Finance Department till date; and
- (b) the category-wise details of the vacant posts such as Officer, UDC, LDC, MTS in the department till date along with reservations, if any?

SHRI ALEIXO REGINALDO LOURENCO

LAPTOP AND CAMERA SCHEME FOR JOURNALISTS

171. WILL the Minister for Information & Publicity be pleased to state:

- (a) the status of laptop and camera scheme for journalist with details;
- (b) the number of applications received and number of beneficiaries as on date with details such as their names, organization and position held; and
- (c) whether the scheme has been discontinued; if so, the reasons therefor?

SHRI DIGAMBAR KAMAT

**FUNDS RECEIVED BY GOVERNMENT OF (CMRF) GOA COVID 19
PANDEMIC FUND**

172. WILL the Minister for Revenue be pleased to state:

- (a) the total amount of funds received as on date towards Chief Minister Relief Fund (CMRF) Goa Covid 19 Pandemic Funds;
- (b) the details of the Bank Account of CMRF Goa Covid 19 Pandemic Fund;
- (c) furnish copy of Government Notification under which the said Account was initialized/formed;
- (d) whether there is only one account under CM Covid Relief Fund; if not, the details of the other account where amounts were accepted for Covid 19 Pandemic;
- (e) the name and designation of the Officers and Committees responsible for the spending the Covid 19 funds and maintaining the accounts of the same;
- (f) furnish copy of the Bank Account Statement with respect to the Chief Minister Relief Fund (Covid 19 Pandemic Fund) and all other accounts in which the funds were collected for Covid Relief;
- (g) the details of all contributions received towards the account from individual/ institution/ companies along with name and address of contributor/donor and the amount contributed/donated along with date of transaction;
- (h) the details of contributions received from Members of the Goa Legislative Assembly/Ministers with details of amount contributed;
- (i) the details of contributions received from Government Officials/Government employees with details such as their names, Department and amount contributed, etc.;
- (j) the present account balance of the said Accounts; and
- (k) the department-wise and category-wise/item-wise details of the allocation/utilization of the above funds as received under the CMRF Covid 19 Funds for various purposes/heads as accounted and utilized as on date?

SHRI ROHAN KHAUNTE

MOPA PLANNING AND DEVELOPMENT AREA

173. WILL the Minister for Airport be pleased to state:

- (a) whether Planning and Development Area has been declared pursuant to Section 18 of the TCP Act; if so, the details of

- villages covered and survey numbers;
- (b) whether the Planning and Development Authority continued as per the provisions of TCP Act; if so, furnish details of date of constitutions of the Mopa PDA, members of Mopa PDA, number of meeting/resolutions convened by Mopa PDA, minutes of meetings and agenda items of such meetings; and
 - (c) whether the outline Development Plan (ODP) and Comprehensive Development Plan (CDP) have been prepared by Mopa PDA; if so, furnish details of copies of the provisional ODP/CDP and final ODP/CDP along with the objections raised; the Committee setup for hearing objections, site inspection and suggestions made by the stakeholders?

SHRI ALEIXO REGINALDO LOURENCO

RAILWAY EXPANSION IN THE STATE

174. WILL the Minister for Revenue be pleased to state:

- (a) the number of passenger and goods trains on the South Western Railway Line which will run in the proposed railway expansion over the next 5 years;
- (b) the number of passenger and goods trains passing through the existing single South Western railway line presently;
- (c) the proportion of goods transportation that will contain coal and iron ore along the new expanded South West Railway Line;
- (d) whether the Indian Railways plans to electrify all railways by 2023; if so, the States projections of energy consumption for the upcoming railway electrification project in the next five years; and
- (e) the MLAs who have placed their objections on written record against all three infrastructure projects (i.e. widening of NH4A highway from Anmod to Mollem, double tracking of railway track and laying of a new 400kv transmission line) in both forest and non-forest areas?

SHRI NILKANTH HALARNKAR

VACANCIES IN LEGISLATIVE AFFAIRS

175. WILL the Minister for General Administration be pleased to state:

- (a) the number of vacancies that are yet to be filled in the Department till date; and
- (b) furnish category-wise such as Officer, UDC, LDC, MTS post vacant in the Department till date along with reservation if any?

**ASSEMBLY HALL
PORVORIM, GOA
27TH JANUARY, 2021**

**NAMRATA ULMAN
SECRETARY, LEGISLATURE**